

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Original Application No.192 of 2023 (SZ)**

**IN THE MATTER OF:**

Tribunal on its own motion **SUO MOTU** based on the Letter Petition dated 11.12.2023 regarding "Rough Stone mining project within unsafe proximity to critical power grid lines"

Vs.

**The Chief Manager,**  
Power Grid Corporation of India Limited,  
Sriperumbudur and Ors.

**...Respondent(s)**

**REPLY FILED BY THE 7<sup>th</sup> RESPONDENT**

**INDEX**

<b>S. No.</b>	<b>Date</b>	<b>Description of Document</b>	<b>Page No.</b>
1.	10.05.2024	Reply filed by the 7th Respondent	1-8
2.	06.01.2023	Letter from Mines and Geology department to Tahsildar, Kanchipuram	9-11
3.	28.02.2023	Letter from Tahsildar, Kanchipuram to Collector, Kanchipuram	12-20

4.	14.03.2023	Letter from Asst. Director, Mines and Geology	21-23
5.	29.03.2023	Mining Plan approval letter	24-26
6.	29.03.2023	Letter submitting details of quarries within 500 meters	27-29
7.	06.12.2023	Environmental Clearance	30-67
8.	N/A	Google Earth Images	68-69

**Certified that the above documents are true copies of their respective originals  
Dated at Chennai on this the 10th day of May, 2024.**



**Counsel for 7th Respondent**

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**...Respondent(s)**

**REPLY FILED BY THE 7<sup>th</sup> RESPONDENT**

I K. Kothandam, Son of Kuppan, aged about 55 years, residing at No. 5, Alamelu Nagar, Old Perungalathur, Chennai- 600 063., do hereby solemnly affirm and sincerely state as follows;

1. I am the 7th Respondent herein and as such I am well acquainted with the facts and circumstances of the present case.
2. It is submitted that this Hon'ble Tribunal had initiated a Suo-Moto Application, under Section 14 of the National Green Tribunal Act, 2010., based on a representation by one Mr. K. Veeraraghavan.



3. It is submitted that the letter petition, dt. 11.12.2023, had been made alleging that the complainant had come to know about the Environmental Clearance (EC) issuance and mining permission, to the quarry at S. Nos. 225/1,2, 8B, 8C, 8D, 241/3H, 3I, 5,6,7,8 and 242/9 of Pazhayaseevaram Village, Walajabad Taluk, Kanchipuram District, in 7th Respondent's favour, through local news papers.
4. The main grievance of the complainant is that the quarry could cause danger and imminent risk to the safety of a 400KV power grid, which is alleged to be at a distance of 10meters, according to the complainant.
5. Vide order dated 05.03.2024, this Hon'ble Tribunal was pleased to implead the answering Respondent as a necessary party and the following facts are submitted for better enlightenment of the factual correctness in the present case.

**FACTS IN BRIEF:**

6. It is respectfully submitted that the 7<sup>th</sup> Respondent had obtained Environmental Clearance from the 3<sup>rd</sup> Respondent Authority (SEIAA), on 06.12.2023. The Environmental Clearance has been issued under Schedule 1(a) of the EIA Notification, 2006, for the project at SF Nos.

K. K. Hanth

225/1, 2, 8B, 8C, 8D, 241/3H, 3I, 5, 6, 7, 8 and 242/9 of Pazhayaseevaram – A Village, Walajabad Taluk, Kancheepuram District. The total size of the quarry proposed to be quarried is 3.04.5 Hectares. In compliance to the conditions of the clearance, the same was also published in the news papers and only based on which it is seen that the complainant made the representation to the Hon'ble Tribunal.

7. It is submitted that, the Impugned project is a New quarry and the 7<sup>th</sup> Respondent had followed the due process of law in obtaining the required permissions from the Authorities. While that being so, without knowing any of the factual situation and reality, one Mr. K. Veeraraghavan, who has mentioned his address to be from Pazhayaseevaram Village, without mentioning any Door No or street name has made the present complaint. On enquiry it was seen that there is no such person from the Village and the facts in the said complaint are also seen to be baseless and false, and the complaint is made only to stall the project of this Respondent for reasons unknown.
8. It is submitted that the Impugned site is a barren land which is unfit for agriculture which is surrounded by few defunct quarries within a

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proximity of 500 meters. The same is also addressed in the permission granted by the Assistant Director of Mines and Geology.

9. It is submitted that the impugned land has been leased out by one Mr. M. Antony in favour of Mr. K. Kothandan, vide lease deed dt. 14.12.2022, for an extent of 3.07.5 Hectares. The said area is unfit for agriculture and there are 3 defunct quarries, within a distance of 500 meters, viz. one belonged to K. Kothandan of an extent of 3.85.5 Hectares, wherein the lease expired on 26.02.2018, the other belonging to M. Antony, of an extent of 2.85.5 Hectares, wherein the lease expired on 29.05.2013, and thirdly, an existing quarry where the activity is stopped two years back, which belongs to one Mr. D. Suthan, of an extent of 1.83.0 Hectares and the lease period of the said quarry is from 15.06.2018 to 14.06.2038. It is pertinent to note that the existing lease valid quarry, which is adjacent to the present site is not working, due to reasons unknown, and the report of the Assistant Director of the Department of Geology and mining has also reported that the work has been stopped.
  
10. Though the proposed quarry of the 7th Respondent satisfies all the legal norms and criteria, the complainant had made the complaint on a only ground that there is a 400KV grid within restricted distance. The complaint is seen to be made with a malaise intention

K. Kothandy

immediately after the issuance of Environmental Clearance by the 3<sup>rd</sup> Respondent. The request in the said complaint is seen to be that to cancel the Environmental Clearance. The communication of Mr. K. Veeraraghavan shows that he is well aware of the Environmental Clearance issued to the present project and without invoking Section 16 of the National Green Tribunal Act, 2010, he had chosen to write letter to the Hon'ble Tribunal and Authorities for initiating action.

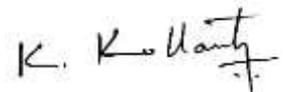
11. It is submitted that, it is true that there is a power grid line of 400 kw, passing on the eastern side of the impugned quarry site. The distance from the said 400 kw grid line is as follows;

- i. 17 m from 242/9;
- ii. 37 m from 225/8D; and
- iii. 25 m from 225/8B

8. It is submitted that, though the total extent of the leased lands are 3.07.5 Hectares, after leaving the required buffer from the high-tension grid line, (i.e) a distance of 50m to the quarry boundary, the mining area has been restricted to 3.05 hectares. But without knowing the said facts, the Complainant has made false allegations in his complaint and based on which the present Suo Moto application had been initiated against the impugned project, by this Hon'ble National Green Tribunal.

K. K. Hanthi

9. It is pertinent to state that the Authorities had made physical inspection to the project site and only based on the reports issued by the Revenue Department, the permissions have been processed and granted. In particular it is pertinent to mention the letter addressed by Revenue Divisional Officer to the District Collector, in Na. Ka No. 132/2023/A1, dt. 28.02.2023, which states that there are no Gramanatham lands or Approved plots within 300 m, there are no public used lands, such as graveyard, or historical important site, or Government lands in the lease applied lands, or there are no archeological important sites within 500m from the project site, or there are no sanctuaries/ Tiger Reserve/ elephant corridors within 1km from the impugned site. Further, the said communication has also made a mention that the applied land does not fall within 50 m from high tension or low-tension electric line.
10. It is pertinent to state that there are no water bodies or grid lines within 50 meters from the proposed quarry, which had also been acknowledged by the authorities. But because of the present Suo-Moto application, the special team constituted based on this Hon'ble Tribunal's order, the Revenue Divisional Officer had now instructed the proponent to obtain a NOC ( concurrence ), from the Power Grid Corporation, in order to carry out the mining operation. The stand of



the Revenue Divisional Officer is baseless when the grid line is acknowledged by the same special team that the quarry satisfies the 50 meters distance criteria. It is submitted that when the power grid line is 400KV the law restricts the activity within 50 meters only. The mining plan for the impugned quarry was prepared by qualified persons, leaving 50 meters distance, which was also approved by the Assistant Director of Mines and Geology. The said facts are also acknowledged by the report of the District collector in paragraph 6(ii) and 6(iii). While that being so, the direction of the Revenue Divisional Officer to obtain concurrence from the Power grid Corporation is without application of mind and the same is only because of the vexatious complaint made by an unexisting person named K. Veeraragavan.

11. It is submitted that, the complaint by Mr. K. Veeraraghavan is false and baseless. Further the answering Respondent reserves his right to file additional affidavit in case of any further queries, as the present application is only based on a letter.
12. It is respectfully prayed that this Hon'ble Tribunal may be pleased to close the present Suo Moto Application, which was initiated based on

K. K. Hanth

a false complaint made in letter dt. 11.12.2023 and thus render justice.

K. Kollanti

Solemnly affirmed on this the  
10th day of May, 2024  
And signed his name in my presence.

:  
:  
:

BEFORE ME

D. Anand  
(119/317/2003)  
(100, Dodd. Law Chambers,  
Bldg. Court, Madras)

( ADVOCATE : CHENNAI )

K. Kollanti

அனுப்புநர்

பெறுநர்

ஆ. ஆறுமுகநயினார், எம்.எஸ்.ஸி.,  
உதவி இயக்குநர் (பொ),  
புவியியல் மற்றும் சுரங்கத்துறை,  
காஞ்சிபுரம்.

வருவாய் கோட்ட அலுவலர்,  
காஞ்சிபுரம்.

ந.க.எண். 07/க்யூ3/2023, நாள்.06.01.2023

அம்மையீர்,

பொருள்- கனிமங்களும் குவாரிகளும்- காஞ்சிபுரம் மாவட்டம்-  
வாலாஜாபாத் வட்டம்- பழையசீவரம் கிராமம்- பட்டா புல  
எண்கள். 225/1, 225/2, 225/8B, 225/8C, 225/8D,  
241/3H, 241/3I, 241/5, 241/6, 241/7, 241/8 மற்றும்  
242/9 - மொத்த பரப்பு 3.07.5 ஹெக்டேர்ஸ் பரப்பளவில்  
சாதாரண கற்கள் / கிராவல் மண் வெட்டியெடுக்க  
திரு. K. கோதண்டன் த/பெ. குப்பன் என்பவர் பத்து  
ஆண்டுகளுக்கு குத்தகை உரிமம் கோரியது - அறிக்கை  
கோருல்- தொடர்பாக.

- பார்வை- 1. திரு. K. கோதண்டன் த/பெ. குப்பன், எண்.5, அலமேலு  
நகர், பழைய பெருங்களத்தூர், சென்னை-63  
என்பவரிடமிருந்து விண்ணப்பம் பெறப்பட்ட  
நாள்.06.01.2023.
2. அரசாணை எண்.Ms.No.169, தொழில் (எம்.எம்.சி.1)  
துறை, நாள். 04.08.2020.
3. அரசாணை எண்.Ms.No.208, தொழில் (எம்.எம்.சி.1)  
துறை, நாள். 21.09.2020.
4. அரசாணை எண்.Ms.No.295, தொழில் (எம்.எம்.சி.1)  
துறை, நாள். 03.11.2021.

((((( )))

காஞ்சிபுரம் மாவட்டம், வாலாஜாபாத் வட்டம், பழையசீவரம் கிராம பட்டா  
புல எண்கள். 225/1 (0.54.0), 225/2 (0.36.5), 225/8B (0.38.0), 225/8C  
(0.11.0), 225/8D (0.07.0), 241/3H (0.11.0), 241/3I (0.24.0), 241/5

(0.24.0), 241/6 (0.26.5), 241/7 (0.19.5), 241/8 (0.22.0) மற்றும் 242/9 (0.34.0) -ல் மொத்த பரப்பு 3.07.5 ஹெக்டேர்ஸ் பரப்பளவில் சாதாரண கற்கள் / கிராவல் மண் வெட்டியெடுக்க திரு. K. கோதண்டன் த/பெ. குப்பன் என்பவர் பத்து ஆண்டுகளுக்கு குவாரி குத்தகை உரிமம் கோரி விண்ணப்பித்துள்ளார். மேற்படி மனு மற்றும் இதர ஆவணங்கள் இத்துடன் இணைத்து அனுப்பப்படுகிறது. இந்நேர்வில் தங்களது அறிக்கையினை கிராம கணக்கு மற்றும் ஆவண நகல்களுடன் இவ்வலுவலகத்திற்கு அனுப்பி வைக்குமாறு கேட்டுக் கொள்ளப்படுகிறது.

1. குத்தகை உரிமம் வழங்க கேட்கும் புலத்தின் எல்லைகள் வரையறுக்கப்பட்டு எல்லைக்கற்கள் நடப்பட்டுள்ளதா என்ற விவரம்.
2. சாதாரண கற்கள் மற்றும் கிராவல் மண் குவாரி குத்தகை வழங்குவது தொடர்பாக பொதுமக்கள் ஆட்சேபணை ஏதும் உள்ளதா எனவும், ஏ1 நோட்டீஸ் பிரசுரம் மூலம் கண்டறிந்து விவரம்.
3. அனுமதி வழங்க கோரும் பகுதியிலிருந்து 50 மீட்டர் சுற்றளவிற்குள் உயர் மற்றும் தாழ் மின்னழுத்த கம்பிகள் உள்ளதா என்ற விவரம்.
4. அனுமதி வழங்க கோரும் பகுதியிலிருந்து 500 மீட்டர் சுற்றளவிற்குள் வரலாற்று சின்னங்கள் மற்றும் தொல்பொருள் பாகங்கள் பகுதியாக அறிவிக்கப்பட்ட இடங்கள் உள்ளதா எனவும், 1 கிலோ மீட்டர் சுற்றளவிற்குள் சுற்றுச்சூழல் மற்றும் வனத்துறையால் அறிவிக்கப்பட்ட சுற்றுச்சூழல் பாகாப்பு பகுதிகள், தேசிய பூங்காக்கள், வனவிலங்கு சரணாலயங்கள், புலிகள் சரணாலயங்கள், யானை வழித்தடங்கள் மற்றும் காப்பு காடுகள் உள்ளதா என்ற விவரம்.

5. விண்ணப்பிக்கப்பட்ட புலங்களில் ஏற்கனவே குவாரிப்பள்ளம் இருப்பின் அப்பள்ளத்தின் அளவீடுகளை புலப்படத்துடன் கூடிய அறிக்கையாக அனுப்பவும்.
6. அனுமதி வழங்கும் புலத்தின் எண்களில் இருந்து 300 மீ சுற்றளவிற்குள் கிராம நத்தம் அங்கீகரிக்கப்பட்ட குடியிருப்பு மனைகள் மற்றும் நிரந்தர கட்டுமானங்கள் ஏதும் உள்ளதா, என்ற விவரங்களுடன் கிராம கணக்குகளின் நகல், கிராம வரைபடம் மற்றும் பிரசுரம் செய்யப்பட்ட ஏ1 நோட்டீஸ் நகலுடன் அனுமதி வழங்குவது தொடர்பான பரிந்துரை அறிக்கையினை அனுப்பி வைக்குமாறு கேட்டுக் கொள்ளப்படுகிறது.

இணைப்பு: மனுவின் நகல்

**நகல்:**

திரு. K. கோதண்டன் த/பெ. குப்பன்,  
எண்.5, அலமேலு நகர்,  
பழைய பெருங்களத்தூர்,  
சென்னை-63.

செ. சுவாமிநாதன் / 06/01/22

உதவி இயக்குநர் (பொ), தக  
புவியியல் மற்றும் சுரங்கத்துறை,  
காஞ்சிபுரம்.

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61.2023

அனுப்புநர்,  
திருமதி.நா.மா.கனிமொழி.பி.இ.,  
வருவாய் கோட்டாட்சியர்,  
காஞ்சிபுரம்.

பெறுநர்,  
மாவட்ட ஆட்சித்தலைவர்  
காஞ்சிபுரம்.

ந.க.132/2023/அ1/நாள்.28 .02.2023

அம்மைபீர்.

பொருள்- கரிமங்களும் குவாரிகளும் - காஞ்சிபுரம் மாவட்டம் மற்றும் வட்டம் - பழையசீவிரம் கிராமம் -புல எண்கள் 225/1, 225/2, 225/2B, 225/8C,225/8D, 241/3H,241/31, 241/5, 241/6, 241/7, 241/8 - மொத்தப்பரப்பு 3.07.5ஹெக்டேர்ஸ் பரப்பளவில் சாதாரண கற்கள்/கிராவல் மண் வெட்டியெடுக்க திரு.கே.கோதண்டன், த/பெ.குப்பன் என்பவர் பத்து ஆண்டுகளுக்கு குத்தகை உரிமம் கோரியது - அறிக்கை அனுப்புதல் -தொடர்பாக.

பார்வை- 1.உ.தவி இயக்குநர்(பொ), காஞ்சிபுரம், ந.க.07/க்யூ3/2023, நாள்.06.01.2023  
2..ஜிவ்வலுவலக கடித ந.க.எண்.132/2023/அ1 நாள். 10.01.2023  
3.வாலாஜாபாத் வட்டாட்சியரின் கடிதம்,ந.க.56/2023/அ1, நாள்.27.01.2023

காஞ்சிபுரம் மாவட்டம், வாலாஜாபாத் வட்டம், பழையசீவிரம் அ கிராமம், புல எண்கள் 225/1, மற்றும் பல மொத்தப்பரப்பு 3.07.5 ஹெக்டேர்ஸ் பரப்பளவில் சாதாரண கற்கள் / கிராவல் மண் வெட்டியெடுக்க திரு.கே.கோதண்டன் த/பெ குப்பன் என்பவர் பத்து ஆண்டுகளுக்கு குத்தகை உரிமம் கோரி மனு செய்தது தொடர்பாக பார்வை 2-ல் காணும் வட்டாட்சியரின் அறிக்கை பெறப்பட்டுள்ளது.விவரம் பின்வருமாறு-

மனுதாரர் குவாரி குத்தகை உரிமம் கோரும் புல எண்கள் பழையசீவிரம் அ கிராமம் கணக்கில் பின்வருமாறு தாக்கலாக்கியுள்ளது.

வ.எண்	புல எண்ணும் உட்பிரிவும்	விஸ்தீரணம்	வகைபாடு	பட்டாஎண் மற்றும் பட்டாதாரர் பெயர்
1	225/1	0.54.00	புன்செய்	1656, ஆண்டனிகோமஸ் மணைவி லிசா
2	225/2	0.36.50	புன்செய்	
3	225/8B	0.38.00	புன்செய்	
4	225/8C	0.11.00	புன்செய்	
5	225/8D	0.07.00	புன்செய்	
6	241/8	0.22.00	புன்செய்	
7	242/9	0.35.00	புன்செய்	

8	241/7	0.19.50	புன்செய்	836 மரியதாஸ் மகன் ஆண்டனிகோமஸ்
9	241/3H	0.11.00	புன்செய்	
10	241/31	0.24.00	புன்செய்	
11	241/5	0.24.00	புன்செய்	
12	241/6	0.26.50	புன்செய்	
மொத்தம்		3.07.50		322 மரியதாஸ் மகன் ஆண்டனிகோமஸ்

மேற்படி புல எண் உரிமையாளர்கள் 3.07.50 ஏர்ஸ் நிலத்தினை மனுதாரார் கோதண்டன் என்பவருக்கு குவாரிபணிகளுக்கு பயன்படுத்தி கொள்ள இசைவு தெரிவித்து 14ஆண்டுகளுக்கு மனுதாரருக்கு குத்தகை ஆவணம் எழுதிகொடுத்துள்ளார். (ஆவணஎண் 7871/2022 அதன் நகல் இணைக்கப்பட்டுள்ளது)

மேற்படி புல எண்களின் நான்குஎல்லைகள் பின்வருமாறு-

1) புல எண் 225/1

வடக்கு	புல எண் 241/7, 241/8
தெற்கு	புல எண் 225/2
கிழக்கு	புல எண் 225/8C
மேற்கு	புல எண் 226/6

2) புல எண் 225/2

வடக்கு	புல எண் 225/1
தெற்கு	புல எண் 225/3
கிழக்கு	புல எண் 225/7, 225/8A
மேற்கு	புல எண் 226/6

3) புல எண் 225/8B

வடக்கு	புல எண் 225/8சி, 225/9
தெற்கு	புல எண் 225/8ஏ, 225/13
கிழக்கு	புல எண் 225/9, 225/12
மேற்கு	புல எண் 225/1

4) புல எண் 225/8C

வடக்கு	புல எண் 241/8
தெற்கு	புல எண் 225/8பி
கிழக்கு	புல எண் 225/8டி, 225/9
மேற்கு	225/1

5) புல எண் 225/8D

வடக்கு	புல எண் 242/9
தெற்கு	புல எண் 225/9

கிழக்கு, மேற்கு	புல எண் 72 பழையசீவிரம் கிராமஎல்லை புல எண் 280/5, 280/6, 280/7, 280/8 & 280/9
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5) புல எண் 241/8

வடக்கு	புல எண் 241/6
தெற்கு	புல எண் 225/8சி
கிழக்கு, மேற்கு	புல எண் 242/9
	புல எண் 241/7

7) புல எண் 242/9

வடக்கு	புல எண் 242/8
தெற்கு	புல எண் 225/8டி, புல எண் 72 பழையசீவிரம் ஆ கிராமஎல்லை
கிழக்கு	புல எண் 72 பழையசீவிரம் ஆ கிராமஎல்லை
மேற்கு	புல எண் 241/8

8) புல எண் 241/7

வடக்கு	புல எண் 241/6
தெற்கு	புல எண் 225/1
கிழக்கு	புல எண் 241/8
மேற்கு	புல எண் 226/5

9) புல எண் 241/3H

வடக்கு	புல எண் 241/3ஜி
தெற்கு	புல எண் 241/4, 241/5
கிழக்கு, மேற்கு	புல எண் 241/31
	புல எண் 240

10) புல எண் 241/31

வடக்கு	புல எண் 241/3டி
தெற்கு	புல எண் 241/5
கிழக்கு, மேற்கு	புல எண் 242/8, 242/7
	புல எண் 241/3H, 241/3G, 241/3F

11) புல எண் 241/5

வடக்கு	புல எண் 241/31, 3H
தெற்கு	241/6
கிழக்கு,	புல எண் 242/8
மேற்கு	புல எண் 241/4

12) புல எண் 241/6

வடக்கு	புல எண் 241/5
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தெற்கு	புல எண் 241/7, 241/8
கீழ்க்கு	புல எண் 242/8
மேற்கு	புல எண் 241/4

மேற்படி குத்தகை உரிமம் கோரியுள்ள புலங்களுக்கு அணுகுபாதையாக பயன்படுத்தி கொள்ள ஆண்டனிகோமஸ். என்பவருக்கு சொந்தமான பட்டா புல எண்கள் உள்ளன. மேற்படி புல எண்கள் வழியாக செல்ல அனுமதி அளித்து கடிதம் அளித்துள்ளார். அதன் நகல் இணைக்கப்பட்டுள்ளது. மனுதாரர் குத்தகை உரிமம் பெற விண்ணப்பகட்டணமாக ரூ 1500/ அரசுதலைப்பில் 05.01.2023 அன்று செலான் நெ 20230105003388 என்படி IOB செலுத்தியுள்ளார். கனிமவரி உள்ளிட்ட எதுவும் நிலுவையில் இல்லையென்பதற்கும், வருமானவரி பாக்கி ஏதுமில்லை நிலுவையில் இல்லை என்பதற்கும் உறுதிமொழி ஆவணங்களை சமர்ப்பித்துள்ளார்.

பழையசீவிரம் அ கிராமம், புல எண்கள் மற்றும் பல மொத்தப்பரப்பு 3.07.5 ஹெக்டேர்ஸ் பரப்பளவில் சாதாரண கற்கள் / கிராவல் மண் வெட்டியெடுக்க திரு.கோதண்டன் த/பெகுப்பன் என்பவர் பத்து ஆண்டுகளுக்கு குத்தகை உரிமம் கோரி விண்ணப்பித்தது தொடர்பாக மேற்படி கிராமத்தில் 11.01.2023 அன்று பொது விளம்பரம் செய்ததில் பொதுமக்களிடமிருந்து ஆட்சேபனை ஏதும் வரப்பெறவில்லை.

குத்தகை உரிமம் வழங்க கோரியுள்ள புலங்களின் எல்லைகள் அளவீடு செய்யப்பட்டு வரையறுக்கப்பட்டு எல்லைகர்கள் நடப்பட்டுள்ளது. மேற்குறிப்பிட்ட புலங்கள் யாவும் தற்போது காலியாக உள்ளன. மேலும் இவற்றில் சுமார் 10 ஆண்டுகளுக்கும் மேலாக பயிரிடப்படாமல் உள்ளது. மேலும் மேற்படி புலங்களில் குவாரி பள்ளங்கள் ஏதுமில்லை.

குத்தகை உரிமம் கோரியுள்ள புலங்களிலிருந்து 300மீ சுற்றளவிற்குள் கிராம நத்தம் அங்கீகரிக்கப்பட்ட குடியிருப்பு மனைகள் / நிரந்தரகட்டுமானங்கள் போன்ற எதுவும் இல்லை. குத்தகை உரிமம் விண்ணப்பித்துள்ள புலங்களில் பொதுமக்கள் பயன்பாட்டுநிலங்கள், தொல்லியல் துறைக்குசொந்தமான புராணச்சின்னங்கள், சுருகாடு, இடுகாடு, மற்றும் அரசு நிலங்கள் போன்றஎதுவும் இல்லை. குத்தகைஉரிமம் கோரியுள்ள புலங்களிலிருந்து 500 மீட்டர் சுற்றளவிற்குள் வரலாற்று சின்னங்கள் மற்றும் தொல்பொருள் பாகங்கள் பகுதியாக அறிவிக்கப்பட்ட இடங்கள் எதுவும்

இல்லை. குத்தகை உரிமம் கோரியுள்ள புலங்களிலிருந்து 1 கிலோமீட்டர் சுற்றளவிற்குள் சுற்றுசூழல், மற்றும் வனத்துறையால் அறிவிக்கப்பட்ட சுற்றுசூழல் பாதுகாப்பு பகுதிகள் தேசிய பூங்காக்கள், வனவிலங்கு சரணாலயங்கள், புலிகள் சரணாலயங்கள், யானைவழித்தடங்கள் மற்றும் காப்பு காடுகள் போன்ற எதுவும் இல்லை. குத்தகை உரிமம் கோரியுள்ள புலங்களிலிருந்து 50 மீட்டர் சுற்றளவிற்குள் உயர் மற்றும் தாழ் மின்னழுத்தகம்பிகள் ஏதும் செல்லவில்லை. மேற்படி புல எண்கள் நிலஎடுப்பு, நிலசீர்த்திருத்தம் மற்றும் நிலஉச்சவரம்பு சட்டங்களில் ஏதும் கவரப்படவில்லை.

எனவே, காஞ்சிபுரம் மாவட்டம், வாலாஜாபாத் வட்டம், பழையசீவிரம் அ கிராமம், புல எண்கள் 225/1, மற்றும் பல மொத்தப்பரப்பு 3.07.5 ஹெக்டேர்ஸ் பரப்பளவில் சாதாரணகற்கள் / கிராவல் மண் வெட்டியெடுக்க திரு.கோதண்டன், த/பெ.குப்பன் என்பவர் பத்து ஆண்டுகளுக்கு கல்குவாரி குத்தகை உரிமம் வழங்க பரிந்துரை செய்வதாக அறிக்கையில் தெரிவிக்கப்பட்டுள்ளது.

மேற்படி அறிக்கையினை தொடர்ந்து, 21.02.2023-அன்று புலத்தணிக்கை மேற்கொள்ளப்பட்டது. மனுதாரர் குவாரி குத்தகை உரிமம் கோரும் புல எண்கள் பழையசீவிரம் அ கிராமம் கணக்கில் பின்வருமாறு தாக்கலாக்கியுள்ளது.

வ.எண்	புல எண்ணும் உட்பிரிவும்	விஸ்தீரணம்	வகைபாடு	பட்டாளம் மற்றும் பட்டாதாரர் பெயர்
1	225/1	0.54.00	புன்செய்	1656, ஆண்டனிகோமஸ் மனைவி லிசா
2	225/2	0.36.50	புன்செய்	
3	225/8B	0.38.00	புன்செய்	
4	225/8C	0.11.00	புன்செய்	
5	225/8D	0.07.00	புன்செய்	
6	241/8	0.22.00	புன்செய்	836 மரியதாஸ் மகன் ஆண்டனிகோமஸ்
7	242/9	0.35.00	புன்செய்	
8	241/7	0.19.50	புன்செய்	
9	241/3H	0.11.00	புன்செய்	

10	241/31	0.24.00	புன்செய்	322 மரியதாஸ் மகன் ஆண்டனிகோமஸ்
11	241/5	0.24.00	புன்செய்	
12	241/6	0.26.50	புன்செய்	
மொத்தம்		3.07.50		

மேற்படி புல எண் உரிமையாளர்கள் 3.07.50 ஏர்ஸ் நிலத்தினை மனுதாரர் கோதண்டன் என்பவருக்கு குவாரி பணிகளுக்கு பயன்படுத்தி கொள்ள இசைவு தெரிவித்து 14 ஆண்டுகளுக்கு மனுதாரருக்கு குத்தகை ஆவணம் எழுதிகொடுத்துள்ளார். மேற்படி புல எண்களின் நான்குஎல்லைகள் பின்வருமாறு-

1)புல எண் 225/1

வடக்கு	புல எண் 241/7, 241/8
தெற்கு	புல எண் 225/2
கிழக்கு	புல எண் 225/8C
மேற்கு	புல எண் 226/6

2)புல எண் 225/2

வடக்கு	புல எண் 225/1
தெற்கு	புல எண் 225/3
கிழக்கு	புல எண் 225/7, 225/8A
மேற்கு	புல எண் 226/6

3)புல எண் 225/8B

வடக்கு	புல எண் 225/8சி, 225/9
தெற்கு	புல எண் 225/8ஏ, 225/13
கிழக்கு	புல எண் 225/9, 225/12
மேற்கு	புல எண் 225/1

4)புல எண் 225/8C

வடக்கு	புல எண் 241/8
தெற்கு	புல எண் 225/8பி
கிழக்கு	புல எண் 225/8டி, 225/9
மேற்கு	225/1

5)புல எண் 225/8D

வடக்கு	புல எண் 242/9
தெற்கு	புல எண் 225/9
கிழக்கு	புல எண் 72 பழையசீவிரம் கிராமஎல்லை
மேற்கு	புல எண் 280/5, 280/6, 280/7, 280/8 & 280/9

6)புல எண் 241/8

வடக்கு,	புல எண் 241/6
தெற்கு	புல எண் 225/8சி
கிழக்கு,	புல எண் 242/9
மேற்கு	புல எண் 241/7

7)புல எண் 242/9

வடக்கு	புல எண் 242/8
தெற்கு	புல எண் 225/8டி, புல எண் 72 பழையசீவிரம் ஆ கிராமஎல்லை
கிழக்கு	புல எண் 72 பழையசீவிரம் ஆ கிராமஎல்லை
மேற்கு	புல எண் 241/8

8)புல எண் 241/7

வடக்கு	புல எண் 241/6
தெற்கு	புல எண் 225/1
கிழக்கு	புல எண் 241/8
மேற்கு	புல எண் 226/5

9)புல எண் 241/3H

வடக்கு,	புல எண் 241/3ஜி
தெற்கு	புல எண் 241/4, 241/5
கிழக்கு,	புல எண் 241/31
மேற்கு	புல எண் 240

10)புல எண் 241/31

வடக்கு,	புல எண் 241/3டி
தெற்கு	புல எண் 241/5
கிழக்கு,	புல எண் 242/8, 242/7
மேற்கு	புல எண் 241/3H, 241/3G, 241/3F

11)புல எண் 241/5

வடக்கு,	புல எண் 241/31, 3H
தெற்கு	241/6
கிழக்கு,	புல எண் 242/8
மேற்கு	புல எண் 241/4

12)புல எண் 241/6

வடக்கு,	புல எண் 241/5
தெற்கு	புல எண் 241/7, 241/8
கிழக்கு,	புல எண் 242/8
மேற்கு	புல எண் 241/4

மேற்படி குத்தகை உரிமம் கோரியுள்ள புலங்களுக்கு அணுகுபாதையாக பயன்படுத்தக்  
கொள்ள ஆண்டனிகோமஸ் என்பவருக்கு சொந்தமான பட்டா எண்கள்.869,322,836,970,1655-ல்  
ஆகியவற்றில் தாக்கலாகி வரும் புல எண்கள் மற்றும் அரசுக்கு சொந்தமான மண் சாலையும்  
உள்ளன. மேற்படி பட்டா புல எண்கள் வழியாக செல்ல சம்மதம் தெரிவித்து, ஆண்டனிகோமஸ்  
என்பவர் கடிதம் அளித்துள்ளார். அதன் நகல் இணைக்கப்பட்டுள்ளது.மனுதாரார் குத்தகை உரிமம்  
பெற விண்ணப்பக்கட்டணமாக ரூ 1500/ அரசுதலைப்பில் 05.01.2023 அன்று செலான் நெ  
20230105003388 ன்படி ICB செலுத்தியுள்ளார். கனிமவரி உள்ளிட்ட எதுவும் நிலுவையில்  
இல்லையென்பதற்கும், வருமானவரி பாக்கி ஏதுமில்லை நிலுவையில் இல்லை என்பதற்கும்  
உறுதிமொழி ஆவணங்களை சமர்ப்பித்துள்ளார்.

பழையசீவிரம் அ கிராமம், புல எண்கள் மற்றும் பல மொத்தப்பரப்பு 3.07.5 ஹெக்டேர்ஸ்  
பரப்பளவில் சாதாரண கற்கள் / கிராவல் மண் வெட்டியெடுக்க திரு.கோதண்டன் த/பெகுப்பன்  
என்பவர் பத்து ஆண்டுகளுக்கு குத்தகை உரிமம் கோரி விண்ணப்பித்தது தொடர்பாக மக்கள் குறை  
தீர்க்கும் நாள் கூட்டத்தில் ஆட்சேபணை மனு பெறப்பட்டு, மேற்படி பொருள் தொடர்பாக விசாரணை  
நடவடிக்கையிலுள்ளது.

குத்தகை உரிமம் வழங்க கோரியுள்ள புலங்களின் எல்லைகள் அளவீடு செய்யப்பட்டு  
வரையறுக்கப்பட்டு எல்லைகர்கள் நடப்பட்டுள்ளது. மேற்குறிப்பிட்ட புலங்கள் யாவும் தற்போது  
காலியாக உள்ளன. மேலும் இவற்றில் சுமார் 10 ஆண்டுகளுக்கும் மேலாக பயிரிடப்படாமல் உள்ளது,  
மேலும் மேற்படி புலங்களில் குவாரி பள்ளங்கள் ஏதுமில்லை.

குத்தகை உரிமம் கோரியுள்ள புலங்களிலிருந்து 300மீ சுற்றளவிற்குள் கிராம நத்தம்  
அங்கீகரிக்கப்பட்ட குடியிருப்பு மனைகள் / நிரந்தரகட்டுமானங்கள் போன்ற எதுவும் இல்லை.  
குத்தகை உரிமம் விண்ணப்பித்துள்ள புலங்களில் பொதுமக்கள் பயன்பாட்டுநிலங்கள், தொல்லியல்  
துறைக்குசொந்தமான புராணசின்னங்கள், சுடுகாடு, இடுகாடு, மற்றும் அரசு நிலங்கள்  
போன்றஎதுவும் இல்லை.குத்தகைஉரிமம் கோரியுள்ள புலங்களிலிருந்து 500 மீட்டர் சுற்றளவிற்குள்  
வரலாற்று சின்னங்கள் மற்றும் தொல்பொருள் பாகங்கள் பகுதியாக அறிவிக்கப்பட்ட இடங்கள் எதுவும்

இல்லை. குத்தகை உரிமம் கோரியுள்ள புலங்களிலிருந்து 1 கிலோமீட்டர் சுற்றளவிற்குள் சுற்றுசூழல், மற்றும் வனத்துறையால் அறிவிக்கப்பட்ட சுற்றுசூழல் பாதுகாப்பு பகுதிகள் தேசிய பூங்காக்கள், வனவிலங்கு சரணாலயங்கள், புலிகள் சரணாலயங்கள், யானைவழித்தடங்கள் மற்றும் காப்பு காடுகள் போன்ற எதுவும் இல்லை. குத்தகை உரிமம் கோரியுள்ள புலங்களிலிருந்து 50 மீட்டர் சுற்றளவிற்குள் உயர் மற்றும் தாழ் மின்னழுத்தகம்பிகள் ஏதும் செல்லவில்லை. மேற்படி புல எண்கள் நிலாடுப்பு நிலசீர்த்திருத்தம் மற்றும் நிலஉச்சவரம்பு சட்டங்களில் ஏதும் கவரப்படவில்லை.

எனவே, காஞ்சிபுரம் மாவட்டம், வாலாஜாபாத் வட்டம், பழையசீவிரம் அ கிராமம், புல எண்கள் 225/1, மற்றும் பல மொத்தப்பரப்பு 3.07.5 ஹெக்டேர்ஸ் பரப்பளவில் சாதாரணகற்கள் / கிராவல் மண் வெட்டியெடுக்க திரு.கோதண்டன், த/பெ.குப்பன் என்பவர் பத்து ஆண்டுகளுக்கு கல்குவாரி குத்தகை உரிமம் வழங்க வட்டாட்சியரின் அறிக்கை மற்றும் சமர்ப்பிக்கப்பட்ட ஆவணங்களின் அடிப்படையில், அரசு விதிகளுக்குட்பட்டு நடவடிக்கை மேற்கொள்ளலாம் என்பதை பணிவுடன் தெரிவித்துக் கொள்கிறேன்.

இணைப்பு- மேற்படி

தங்கள் உண்மையுள்ள,

03/03/23  
வருவாய் கோட்டாட்சியர்  
காஞ்சிபுரம்.

03/03/2023

நக.எண். 007/கனிமம்/2023 நாள் 14.03.2023.

உதவி இயக்குநர் அலுவலகம்,  
புவியியல் மற்றும் சுரங்கத்துறை,  
காஞ்சிபுரம்.

**அறிவிக்கை**

பொருள் : கனிமங்களும் குவாரிகளும் – சாதாரண கற்கள் மற்றும் கிராவல் மண் – காஞ்சிபுரம் மாவட்டம், வாலாஜாபாத் வட்டம், பழையசீவரம் கிராமம், பட்டா புல எண்கள். 225/1(0.54.0), 225/2 (0.36.5), 225/8B (0.38.0), 225/8C (0.11.0), 225/8D (0.07.0), 241/3H (0.11.0), 241/3I (0.24.0), 241/5 (0.24.0), 241/6 (0.26.5), 241/7 (0.19.5), 241/8 (0.22.0) & 242/9 (0.34.0) மொத்த பரப்பு 3.07.50 ஹெக்டேர் பரப்பு நிலத்தில் சாதாரணகற்கள் மற்றும் கிராவல் மண் வெட்டியெடுத்து குவாரிப்பணி செய்ய திரு.K.கோதண்டன் த/பெ.குப்பன் என்பவர் – தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959 விதி எண்.19(1) - ன்கீழ் பத்து ஆண்டுகளுக்கு குவாரி குத்தகை உரிமம் கோரி மனு செய்தது - சார்நிலை அலுவலகர்களிடம் அறிக்கை பெறப்பட்டது – தகுதி வாய்ந்த நிலப்பரப்பாக தெரிவித்தல் – தொடர்பாக.

- பார்வை :
1. திரு.K.கோதண்டன் த/பெ.குப்பன் எண்.5, அலமேலு நகர், பழைய பெருங்களத்தூர், சென்னை-63 என்பவரிடமிருந்து விண்ணப்பம் பெறப்பட்ட நாள் 06.01.2023.
  2. இவ்வலுவலக கடித நக.எண்.007/ க்யூ3 /2023, நாள். 06.01.2023.
  3. காஞ்சிபுரம் வருவாய் கோட்டாட்சியர் அவர்களின் அறிக்கை நக. எண். 132/2023/அ1 நாள். 28.02.2023 .
  4. காஞ்சிபுரம், புவியியல் மற்றும் சுரங்கத்துறை உதவி புவியியலாளர் மற்றும் தனித்துணை வட்டாட்சியர் அவர்களின் புலத்தணிக்கை அறிக்கை, நாள்: 07.03.2023.
  5. மற்றும் தொடர்புடைய ஆவணங்கள்

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காஞ்சிபுரம் மாவட்டம், வாலாஜாபாத் வட்டம், பழையசீவரம் கிராமம், பட்டா புல எண்கள். 225/1(0.54.0), 225/2 (0.36.5), 225/8B (0.38.0), 225/8C (0.11.0), 225/8D (0.07.0), 241/3H (0.11.0), 241/3I (0.24.0), 241/5 (0.24.0), 241/6 (0.26.5), 241/7 (0.19.5), 241/8 (0.22.0) & 242/9 (0.34.0) மொத்த பரப்பு 3.07.50 ஹெக்டேர் பரப்பில் சாதாரண கற்கள் மற்றும் கிராவல்மண் வெட்டியெடுக்க திரு.K.கோதண்டன் த/பெ.குப்பன் என்பவர் தமிழ்நாடு சிறுகனிம சலுகை விதிகள்

1959 விதி எண்.19(1)-ன்கீழ் குவாரி குத்தகை உரிமம் கோரி பார்வை 1-ல் கண்டவாறு விண்ணப்பம் செய்துள்ளார்.

மேற்படி விண்ணப்பம் தொடர்பாக காஞ்சிபுரம் வருவாய் கோட்டாட்சியர், வட்டாட்சியர், வாலாஜாபாத், காஞ்சிபுரம் புவியியல் மற்றும் சுரங்கத்துறை உதவி புவியியலாளர் மற்றும் தனித்துணை வட்டாட்சியர் ஆகியோர் மேற்காணும் விண்ணப்ப புலத்தில் தணிக்கை மேற்கொண்டு, காஞ்சிபுரம் மாவட்டம், வாலாஜாபாத் வட்டம், பழையசீவரம் கிராமம், பட்டா புல எண்கள். 225/1(0.54.0), 225/2 (0.36.5), 225/8B (0.38.0), 225/8C (0.11.0), 225/8D (0.07.0), 241/3H (0.11.0), 241/3I (0.24.0), 241/5 (0.24.0), 241/6 (0.26.5), 241/7 (0.19.5), 241/8 (0.22.0) & 242/9 (0.34.0) மொத்த பரப்பு 3.07.50 ஹெக்டேர் பரப்பில் குவாரி அனுமதி வழங்க கீழ்க்கண்ட நிபந்தனைகளுக்குட்பட்டு பரிந்துரை செய்துள்ளனர்.

1. விண்ணப்பப் புலங்களுக்கு அருகிலுள்ள அரசு புறம்போக்கு மற்றும் பட்டா நிலங்களுக்கு முறையே 10 மீட்டர் மற்றும் 7.5 மீட்டர் பாதுகாப்பு இடைவெளிவிட்டு குவாரிப்பணி செய்யப்பட வேண்டும்.
2. பொதுமக்களுக்கோ, பொது சொத்துக்களுக்கோ யாதொரு சேதமும் இன்றி பாதுகாப்பான முறையில் குவாரிப்பணி செய்ய வேண்டும்.
3. தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959 விதி எண்.41-ன்படி விண்ணப்ப புலங்களுக்கு வரைவு சுரங்கத்திட்டம் (Mining Plan) ஒப்புதல் பெற சமர்ப்பிக்கப்பட வேண்டும்.
4. தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959 விதி எண்.42-ன்படி விண்ணப்ப புலத்திற்கு மாநில அளவிலான சுற்றுச்சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் சுற்றுச்சூழல் ஒப்புதல் (Environment Clearance) பெற்று சமர்ப்பிக்கப்பட வேண்டும்.

எனவே காஞ்சிபுரம் வருவாய் கோட்டாட்சியர், வட்டாட்சியர், வாலாஜாபாத், காஞ்சிபுரம் புவியியல் மற்றும் சுரங்கத்துறை, உதவி புவியியலாளர் மற்றும் தனித்துணை வட்டாட்சியர் ஆகியோரின் அறிக்கை மற்றும் மனுதாரரின் கோரிக்கையின் அடிப்படையில் காஞ்சிபுரம் மாவட்டம், வாலாஜாபாத் வட்டம், பழையசீவரம் கிராமம், பட்டா புல எண்கள் 225/1(0.54.0), 225/2 (0.36.5), 225/8B (0.38.0), 225/8C (0.11.0), 225/8D (0.07.0), 241/3H (0.11.0), 241/3I (0.24.0), 241/5 (0.24.0), 241/6 (0.26.5), 241/7 (0.19.5), 241/8 (0.22.0) & 242/9 (0.34.0) மொத்த பரப்பு 3.07.50 ஹெக்டேர் பரப்பில் சாதாரண கற்கள் மற்றும் கிராவல் மண் வெட்டியெடுக்க

பத்து வருட காலத்திற்கு குத்தகை உரிமம் வழங்க தகுதி வாய்ந்த நிலப்பரப்பாக திரு.K.கோதண்டன் த/பெ.குப்பன் என்பவருக்கு தெரிவிக்கப்படுகிறது.

மேலும் குவாரி அனுமதி வழங்குவது தொடர்பாக வரைவு சுரங்கத் திட்டத்தை (Mining Plan) மூன்று மாத காலத்திற்குள் உதவி இயக்குநர் முன்பு சமர்ப்பித்து ஒப்புதல் பெறவும்குவாரி உரிமம் பெறுவது தொடர்பாக மாநில சுற்றுச் சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் (SEIAA) இசைவினை பெற்று சமர்ப்பிக்கவும் அறிவுறுத்தப்படுகிறது.

உதவி இயக்குநர் (பொ),  
புவியியல் மற்றும் சுரங்கத்துறை,  
காஞ்சிபுரம்.

14/3/23

பெறுநர்

திரு.K.கோதண்டன்,  
த/பெ.குப்பன்,  
எண்.5, அலமேலு நகர்,  
பழைய பெருங்களத்தூர்,  
சென்னை-63

நகல் :-

- 1) தலைவர், மாநில சுற்றுச்சூழல் தாக்க மதிப்பீட்டு ஆணையம், சென்னை.
- 2) ஆணையர், புவியியல் மற்றும் சுரங்கத்துறை, கிண்டி, சென்னை 600 032.

From  
Thiru A. Arumuganainar, M.Sc.,  
Assistant Director, (i/c)  
Dept. of Geology and Mining,  
Kancheepuram.

To  
Thiru.K.Kothandan,  
S/o.Kuppan,  
No.5, Alamelu Nagar,  
Old Perungalathur.  
Chennai-63.

Rc.No.007/Q3/2023, Dated, 29.03.2023

Sir,

Sub: Mines and Quarries – Kancheepuram District – Walajabad Taluk – Palayaseevaram Village - S.F. Nos. 225/1(0.54.0), 225/2 (0.36.5), 225/8B (0.38.0), 225/8C (0.11.0), 225/8D (0.07.0), 241/3H (0.11.0), 241/3I (0.24.0), 241/5 (0.24.0), 241/6 (0.26.5), 241/7 (0.19.5), 241/8 (0.22.0) & 242/9 (0.34.0) - over an extent of 3.07.50 Hectares of patta lands - permission requested for Quarrying Rough stone and Gravel under rule 19(1) of Tamil Nadu Minor Mineral Concession Rules, 1959 – applied by Thiru.K.Kothandan S/o.Kuppan of Chennai-63 - Mining Plan submitted for approval – **Mining Plan approved for Five years** - directed to obtain Environmental clearance from State Level Environment Impact Assessment Authority, Tamil Nadu -Reg.

- Ref:
1. Application of Thiru.K.Kothandan S/o.Kuppan No.5, Alamelu Nagar, Old Perungalathur, Chennai-63 application received on 06.01.2023.
  2. Precise are notice issued by the Assistant Director, Geology and Mining, Kancheepuram in Rc.No.007 Mines/2023, dated. 14.03.2023.
  3. Representation of Thiru.K.Kothandan S/o.Kuppan of Chennai -63 dt. 27.03.2023.

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In the reference 1<sup>st</sup> cited, one Thiru.K.Kothandan S/o.Kuppan No.5, Alamelu Nagar, Old Perungalathur, Chennai-63 has applied for quarrying Rough stone and gravel from S.F.Nos. 225/1(0.54.0), 225/2 (0.36.5), 225/8B (0.38.0), 225/8C (0.11.0), 225/8D (0.07.0), 241/3H (0.11.0), 241/3I (0.24.0), 241/5 (0.24.0), 241/6 (0.26.5), 241/7 (0.19.5), 241/8 (0.22.0) & 242/9 (0.34.0) over an extent of 3.07.50 hectares of

Palayaseevaram Village, Walajabad Taluk, Kancheepuram District under Rule 19(1) of Tamil Nadu Minor Mineral Concession Rules, 1959.

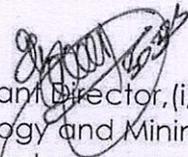
In this regard, based on the recommendations of the Revenue Divisional Officer, Kancheepuram, Tahsildar, Walajabad and Inspection report submitted by the Assistant Geologist, and Special Deputy Tahsildar (Mines), Geology and Mining, Kancheepuram the above application was considered for quarrying Rough stone and Gravel from the above area under rule 19(1) of Tamil Nadu Minor Mineral Concession Rules, 1959 for a period of **Ten years** subject to certain conditions and precise area has been communicated to the applicant vide reference 2<sup>nd</sup> cited.

In exercise of the power delegated under Rule 41 of Tamil Nadu Minor Mineral Concession Rules, 1959, I hereby approve the mining plan submitted by Thiru.K.Kothandan S/o.Kuppan of Chennai, for the grant of lease to quarry Rough Stone and Gravel in S.F.Nos. 225/1(0.54.0), 225/2 (0.36.5), 225/8B (0.38.0), 225/8C (0.11.0), 225/8D (0.07.0), 241/3H (0.11.0), 241/3I (0.24.0), 241/5 (0.24.0), 241/6 (0.26.5), 241/7 (0.19.5), 241/8 (0.22.0) & 242/9 (0.34.0) over an extent of 3.07.50 hectares of Palayaseevaram Village, Walajabad Taluk, Kancheepuram District the mineable reserves of Rough stone & Gravel after leaving safety distance is arrived as **3,22,735 M<sup>3</sup>** of Rough stone and **46,910 M<sup>3</sup>** of Gravel for **First Five years** upto a depth of 47 meter below the ground level (R.L.74.0 m to 27.0 m).

This approval is subject to the following conditions:-

- i) That the Mining Plan is approved without prejudice to any other Law applicable to quarrying Rough stone and Gravel from time to time whether such laws are made by the Central Government/State Government or any other authority.
- ii) The approval of the Mining Plan does not in any way imply the approval of the Government in terms of any other provisions of the Mines and Minerals (Development and Regulation) Act, 1957 or any other connected laws including Forest (Conservation) Act, 1980 Forest Conservation Rules 1981, Environment Protection Act, 1980, Indian Explosives Act, 1884 (Central Act IV of 1884) and the rules made there under the Tamil Nadu Minor Mineral Concession Rules, 1959.
- iii) The Mining Plan is approved without prejudice to any other order or direction from any Court of competent jurisdiction.
- iv) The applicant is directed to submit the application in Form -I as prescribed by the MoEF along with the approved Mining Plan.

Encl: Two copies Approved  
Mining Plan

  
Assistant Director, (i/c)  
Geology and Mining,  
Kancheepuram.

MT  
29/3/23

From

Thiru A. Arumuganainar, M.Sc.,  
Assistant Director,(i/c)  
Dept. of Geology and Mining,  
Kancheepuram.

To

Thiru.K.Kothandan,  
S/o.Kuppan,  
No.5, Alamelu Nagar,  
Old Perungalathur.  
Chennai-63.

Rc.No.007/ Q3 /2023 Dated 29.03.2023

Sir,

Sub: Mines and Quarries – Kancheepuram District –  
Walajabad Taluk – Palayaseevaram Village – S.F.  
Nos. 225/1(0.54.0), 225/2 (0.36.5), 225/8B (0.38.0), 225/8C  
(0.11.0), 225/8D (0.07.0), 241/3H (0.11.0), 241/3I (0.24.0),  
241/5 (0.24.0), 241/6 (0.26.5), 241/7 (0.19.5), 241/8 (0.22.0) &  
242/9 (0.34.0)- over an extent of 3.07.50 Hectares of  
patta lands - permission requested for Quarrying  
Rough stone and Gravel under rule 19(1) of Tamil  
Nadu Minor Mineral Concession Rules,1959 – applied  
by Thiru.K.Kothandan, S/o.Kuppan of Chennai-63 –  
Details of quarries situated within 500 meter radial  
distance – furnished - reg.

- Ref : 1. Assistant Director, Geology and Mining,  
Kancheepuram in Rc.No.007/Q3 /2023, dated.  
14.03.2023.
2. Representation of Thiru.K.Kothandan S/o.Kuppan  
of Chennai -63 dt. 27.03.2023.
3. Representation of Thiru.M .Antany Gomez S/o.  
P.Mariadoss of Chennai-45 dt.29.03.2023.
4. Representation of Thiru.K.Kothandan S/o.Kuppan  
of Chennai-63 dt.29.03.2023.

\*\*\*\*\*

With reference to your letter in the reference 2<sup>nd</sup> cited, the  
details of existing, proposed and abandoned quarries located  
within 500 meter radius from the proposed Rough Stone and  
Gravel quarry, over an extent of 3.07.50 Hectares of patta lands in  
S.F.Nos. 225/1(0.54.0), 225/2 (0.36.5), 225/8B (0.38.0), 225/8C (0.11.0),  
225/8D (0.07.0), 241/3H (0.11.0), 241/3I (0.24.0), 241/5 (0.24.0), 241/6  
(0.26.5), 241/7 (0.19.5), 241/8 (0.22.0) & 242/9 (0.34.0) of  
Palayaseevaram Village, Walajabad Taluk, Kancheepuram  
District are as follows.

**I. Existing quarries:**

Sl. No.	Name of the lessee / permit holder	Name of the Mineral	Taluk & Village	S.F. Nos.	Extent (in hecets)	Lease period	Remarks
1.	Tvl.D.Suthan, S/o.David, No.50, 5th Street, Bharathi Nagar, Mudichur Road, Chennai-600 063.	Black Granite.	Walajabad Tk, Palayaseevaram	226/4A, 4B, 4C, 4D, 4E, 4F, 4G, 4H, 6,7	1.83.0	15.06.2018 to 14.06.2038	Work stopped.

**II. Proposed Quarries :**

Sl. No.	Name of the lessee / permit holder	Name of the Mineral	Taluk & Village	S.F. Nos.	Extent (in hecets)	Remarks
1.	Thiru.K.Kothandam, S/o.Kuppan, No.5, Alamelu Nagar, Old Perungalathur. Chennai-63.	Rough Stone & Gravel	Walajabad Tk, Palayaseevaram	225/1, 2, 8B, 8C, 8D, 241/3H, 3I, 5,6;7,8 & 242/9 (P)	3.07.50	Under Processing present application.

**III. Abandoned quarries :**

Sl. No.	Name of the lessee / permit holder	Name of the Mineral	Taluk & Village	S.F. Nos.	Extent (in hecets)	Lease period
1.	Thiru.K.Kothandam S/o.Kuppan, No.5, Alamelu Nagar, Old Perungalathur. Chennai-63.	Rough stone and Gravel	Walajabad Tk, Palayaseevaram A vge	245/1,2,3,4,5,7 ,9,10,11,15, 246/2,4,5,6,7,8 ,9,10,11,12,13, 14,16,17,18, 19,20, 21 ,24, 26	3.85.5	27.02.2014 to 26.02.2018
2.	Thiru.M.Antony Gomez, S/o.Mariadoss, No.9/1, M.K.Reddy Street, West Tambaram. Chennai-45,	Rough stone and Gravel	Walajabad Tk, Palayaseevaram A vge	243/5, 244/1, 2, 5,9,10,11.	2.85.5	30.05.2008, to 29.05.2013

Thiru M. Antony Gomez and K.Kothandam has stated vide in the reference 3rd & 4th cited, They ~~was~~ can't apply for quarry lease in the above mentioned abandoned quarry pits in future.

  
Assistant Director, (i/c)  
Geology and Mining,  
Kancheepuram.

~~1/1~~  
27/3/23

ENVIRONMENTAL  
CLEARANCE

Government of India  
Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority(SEIAA), TAMIL NADU)

To,

The -1  
KOTHANDAN KUPPAN  
No.5, Alamelu Nagar, Old Perungalathur Chennai District. -600063

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/TN/MIN/428339/2023 dated 06 Jul 2023. The particulars of the environmental clearance granted to the project are as below.

- |  |  |
|--|--|
| 1. EC Identification No.                   | EC23B001TN194718   |
| 2. File No.                                | 10032  |
| 3. Project Type                            | New  |
| 4. Category                                | B  |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals  |
| 6. Name of Project                         | K. Kothandan, Rough Stone and Gravel Quarry Extent: 3.04.5ha S.F.Nos.225/1, 2, 8B, 8C, 8D, 241/3H, 3I, 5, 6, 7, 8 & 242/9 (P) of Pazhayaseevaram-A Village, Walajabad Taluk, Kancheepuram District |
| 7. Name of Company/Organization            | KOTHANDAN KUPPAN   |
| 8. Location of Project                     | TAMIL NADU   |
| 9. TOR Date                                | N/A  |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 06/12/2023

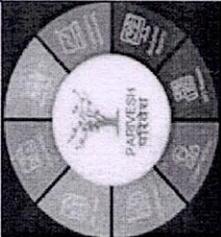
(e-signed)  
Thiru.Deepak S.Bilgi  
Member Secretary  
SEIAA - (TAMIL NADU)

*Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.*

*This is a computer generated cover page.*

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and Virtuous Environmental Single-Window Hub)





THIRU.DEEPAK S. BILGI, I.F.S.  
MEMBER SECRETARY

STATE LEVEL ENVIRONMENT IMPACT  
ASSESSMENT AUTHORITY-TAMILNADU

3<sup>rd</sup> Floor, Panagal Maaligai,  
No.1, Jeenis Road, Saidapet,  
Chennai - 600 015.  
Phone No. 044-24359973  
Fax No. 044-24359975

ENVIRONMENTAL CLEARANCE

Lr.No.SEIAA-TN/F.No.10032/1(a)/EC.No: 6184/2023, dated: 07.11.2023

Sir/Madam,

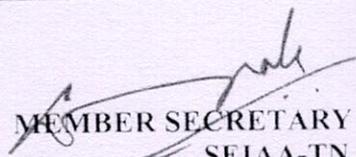
**Sub:** SEIAA-TN – Proposed Rough Stone and gravel quarry lease area over an extent of Extent 3.07.5 Ha at S.F. No. 225/1, 2, 8B, 8C, 8D, 241/3H, 3I, 5, 6, 7, 8 & 242/9(P) of Pazhayaseevaram-A Village, Walajabad Taluk, Kancheepuram District, Tamil Nadu by Thiru. K. Kothandan under project category - “B2” and Schedule S.No. 1(a) – Issue of Environmental Clearance – Regarding.

- Ref:**
1. Online Proposal No. SIA/TN/MIN/428339/2023, Dated: 06.05.2023.
  2. Application seeking Environmental Clearance dated: 12.05.2023.
  3. Minutes of the 390<sup>th</sup> Meeting of SEAC held on 07.07.2023.
  4. Proponent reply dated: 08.09.2023.
  5. Minutes of the 417<sup>th</sup> Meeting of SEAC held on 18.10.2023.
  6. Minutes of the 671<sup>st</sup> Meeting of SEIAA held on 07.11.2023.

Details of Minor Mineral Activity: -

This has reference to your application 1<sup>st</sup> & 2<sup>nd</sup> cited. The proposal is for obtaining Environmental Clearance for mining / quarrying of minor minerals based on the particulars furnished in your application as shown below.

Sl. No	Salient Features of the Proposal	
1.	Name of the Owner/Firm	Thiru. K. Kothandan, S/o. Kuppan, No.5, Alamelu Nagar,

  
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SEIAA-TN

		Old Perungalathur. Chennai District - 600 063.
2.	Type of quarrying	Rough Stone & Gravel Quarry
3.	S.F Nos. of the quarry site	225/1, 2, 8B, 8C, 8D, 241/3H, 3I, 5, 6, 7, 8 & 242/9(P)
4.	Village in which situated	Pazhayaseevaram-A
5.	Taluk in which situated	Walajabad
6.	District in which situated	Kancheepuram
7.	Extent of quarry (in ha.)	3.07.5 Ha
8.	Latitude & Longitude of all corners of the quarry site	12°47'19.66"N to 12°47'27.77"N 79°51'58.43"E to 79°52'06.39"E
9.	Topo Sheet No.	57 - P/13
10.	Type of mining	Opencast Mechanized Mining
11.	Period of Current Mine Plan	5 years
12.	Production (Quantity in m <sup>3</sup> )	3,22,735m <sup>3</sup> of rough stone & 46,910m <sup>3</sup> of Gravel
13.	Depth of Quarrying	47m BGL
14.	Depth of water table	60m in rainy season & 65m in summer season
15.	Man Power requirement per day:	30 Nos
16.	Water requirement:	1.0 KLD
	i) Drinking & Domestic Purpose	0.2 KLD
	ii) Dust suppression	0.5 KLD
	iii) Green belt	0.3 KLD
17.	Power requirement	TNEB 2,66,012 Litres of HSD will be used for first five years
18.	Precise area communication approved by the Assistant Director (I/c), Dept. of Geology and Mining with date	Na.Ka.No.007/Kanimam/2023, dated: 14.03.2023
19.	Mining Plan approved by the Assistant Director (I/c), Dept. of Geology and Mining with date	Re.No. 007/Q3/2023, dated: 30.03.2023
20.	500m cluster letter issued by the	Re.No. 007/Q3/2023, dated: 29.03.2023

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SEIAA-TN

	Assistant Director (I/c), Dept. of Geology and Mining with date	
21.	VAO certificate regarding structures within 300m radius	Letter Dated: 24.03.2023
22.	Project Cost (excluding EMP cost)	Rs. 1,46,36,000
23.	EMP cost (in Rs. Lakh)	Capital Cost – Rs. 29,42,500 Recurring Cost – Rs. 25,73,726
24.	CER cost (in Rs. Lakh)	Rs. 5,00,000

**Validity:**

This Environmental Clearance is accorded for the quantity of 3,22,735m<sup>3</sup> of rough stone & 46,910m<sup>3</sup> of Gravel up to a depth of 47m below ground level and the annual peak production should not exceed 71,300m<sup>3</sup> of Rough stone & 23,784m<sup>3</sup> of Gravel.

The Environmental Clearance issued is valid as per the approved mine plan period and as per MoEF&CC's notification S.O.1533 (E) dated 14.09.2006 and S.O. 1807(E) dated 12.04.2022.

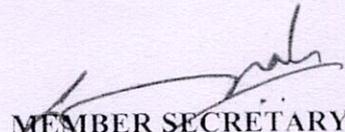
**AFFIDAVIT FURNISHED BY THE PROPONENT**

The Proponent has furnished affidavit in stamp paper attested by the Notary stating that

I, **K. Kothandan, S/o. Kuppan, No.5, Alamelu Nagar, Old Perungalathur, Chennai District – 600 063, Tamil Nadu State**, solemnly declare and sincerely affirm that:

I have apply for getting Environment Clearance to SEIAA, Tamil Nadu State for quarry lease for quarrying of **Rough Stone and Gravel Quarry Project at over an Extent of 3.07.5ha of Patta lands in S.F. Nos.225/1, 2, 8B, 8C, 8D, 241/3H, 3I, 5, 6, 7, 8 & 242/9 (P) of Pazhayaseevaram-A Village, Walajabad Taluk, Kancheepuram District, Tamil Nadu State.**

1. I swear to state and confirm that within 10km area of the quarry site, I have applied for environment clearance, none of the following is situated:
  - a. Protected areas notified under the wild life (Protection) Act, 1972,
  - b. Critically polluted areas as notified by the central pollution control board constituted under water (Prevention and Control of Pollution) Act, 1974,
  - c. Eco-Sensitive areas as notified.
  - d. Interstate Boundary.

  
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2. I will spend the amount of Rs.5 Lakhs towards Corporate Environment Responsibility (Revised CER) for the following activities to the Panchayat Union Primary School, Sankarapuram, Palayaseevaaram, Walajah Union, Kancheepuram, before commencement of quarrying activities.

Sl. No.	Description	Cost break up
1	Renovation of Existing Toilets and its maintenance	5,00,000
2	Providing Environmental related books to the school	
3	Carrying out plantation in school boundaries about 150 Nos	
4	Providing new benches, Desks, Light and Fan, Maintenance of Garden	
<b>TOTAL</b>		<b>5,00,000/-</b>

3. The total area of following quarries located within 500m radius from the periphery of my quarry site details as shown below:

i. Existing Quarries:

Sl. No	Name of the lessee / Permit holder	Name of the Mineral	Taluk & Village	S.F. No.	Extent (in hect)	Lease Period	Remarks
1.	Tvl. D. Suthan, S/o. David, No. 50, 5 <sup>th</sup> Street, Bharathi Nagar, Mudichur Road, Chennai – 600 063.	Black Granite	Walajabad Tk, Palayaseevaram -A	226/4A, 4B, 4C, 4D, 4E, 4F, 4G, 4H, 6,7	1.83.0	15.06.2018 to 14.06.2038	Work stopped

ii. Proposed Quarries:

Sl. No	Name of the lessee / Permit holder	Name of the Mineral	Taluk & Village	S.F. No.	Extent (in hect)	Remarks
1.	Thiru. K. Kothandam, S/o. Kuppan, No.5, Alamelu Nagar,	Rough Stone & Gravel	Walajabad Tk, Palayaseevaram -A	225/1, 2, 8B, 8C, 8D, 241/3H, 3I,	3.07.50	Under Processing present

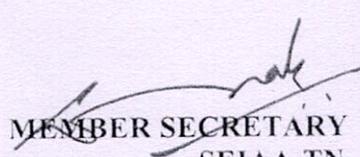
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Old Perungalathur, Chennai - 63.		5,6,7,8 & 242/9 (P)	application.
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iii. Abandoned Quarries

Sl. No	Name of the lessee / Permit holder	Name of the Mineral	Taluk & Village	S.F. No.	Extent (in hect)	Remarks
1.	Thiru. K. Kothandam S/o. Kuppan, No.5, Alamelu Nagar, Old Perungalathur, Chennai - 63	Rough Stone and Gravel	Walajabad Tk, Palayaseevaram A Village	245/1,2,3,4,5,7,9 ,10,11,15, 246/2,4,5,6,7,8,9 ,10,11,12, 13, 14, 16, 17, 18, 19,20, 21, 24, 26	3.85.5	27.02.2014 to 26.02.2018
2.	Thiru. M. Antony Gomez, S/o. Mariadoss, No. 9/1, M.K. Reddy Street, West Thambaram, Chennai - 45	Rough Stone and Gravel	WalajabadTk, Palayaseevaram A Village	243/5, 244/1, 2,5,9,10,11	2.28.5	30.05.2008 to 29.05.2013

4. There will not be hindrance or disturbance to the people living during quarrying activities and transportation of the mineral.
5. There is no approved habitation within 300m radius from the periphery of my quarry.
6. I swear that afforestation will be carried out during the course of quarrying operation and maintained.
7. The required insurance will be taken in the name of the laborers working in my quarry site.
8. The existing road from the main road to quarry is in good condition and the same is being maintained and utilized for Transportation of Rough stone.
9. I will not engage any child labor in my quarry site and I aware that engaging child labor is punishable under the law.

  
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10. All types of safety / protective equipment will be provided to all the laborers working in my quarry.
11. No permanent structures, temples etc., are located within 500m radius from the periphery of my quarry.

**REVISED EMP BUDGET**

Activities	Capital Cost	Recurring Cost
Air Environment	2942500	2573726
Noise Environment		
Waste Management		
Mine Closure		
Implementation of EC, Mining Plan & DGMS Condition- Public hearing commitment		
CER		

**EMP BUDGET SUMMARY BREAKUP YEAR WISE UP TO LEASE PERIOD**

Year	Total Cost
1 <sup>st</sup> Year	₹ 55,16,226/-
2 <sup>nd</sup> Year	₹ 270,2,412/-
3 <sup>rd</sup> Year	₹ 28,37,533/-
4 <sup>th</sup> Year	₹ 29,79,410/-
5 <sup>th</sup> Year	₹ 32,19,430/-
6 <sup>th</sup> Year	₹ 48,51,652/-
7 <sup>th</sup> Year	₹ 36,22,984/-
8 <sup>th</sup> Year	₹ 38,04,133/-
9 <sup>th</sup> Year	₹ 39,94,340/-
10 <sup>th</sup> Year	₹ 42,85,107/-

I ensure to do all the social and Environment commitment as mentioned in the scheme of mining to the best of my knowledge.

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**DETAILS OF QUARRIES LOCATED WITHIN 500M RADIUS FROM THE PROPOSED QUARRY:**

The Project Proponent has submitted a copy of the letter obtained from the Assistant Director (I/c), Department of Geology and Mining, Kancheepuram District in his letter Rc.No. 007/Q3/2023, dated: 29.03.2023 has stated that the details of other quarries within a radius 500m from the boundary of the proposed quarry site as follows:

**i. Existing Quarries:**

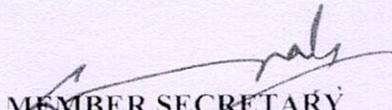
Sl. No	Name of the lessee / Permit holder	Name of the Mineral	Taluk & Village	S.F. No.	Extent (in hecst)	Lease Period	Remarks
1.	Tvl. D. Suthan, S/o. David, No. 50, 5 <sup>th</sup> Street, Bharathi Nagar, Mudichur Road, Chennai – 600 063.	Black Granite	Walajabad Tk, Palayaseevaram- A	226/4A, 4B, 4C, 4D, 4E, 4F, 4G, 4H, 6,7	1.83.0	15.06.2018 to 14.06.2038	Work stopped

**ii. Proposed Quarries:**

Sl. No	Name of the lessee / Permit holder	Name of the Mineral	Taluk & Village	S.F. No.	Extent (in hect)	Remarks
1.	Thiru. K. Kothandam, S/o. Kuppan, No.5, Alamelu Nagar, Old Perungalathur, Chennai – 63.	Rough Stone & Gravel	Walajabad Tk, Palayaseevaram-A	225/1, 2, 8B, 8C, 8D, 241/3H, 3I, 5,6,7,8 & 242/9 (P)	3.07.50	Under Processing present application

**iii. Abandoned Quarries**

Sl. No	Name of the lessee / Permit holder	Name of the Mineral	Taluk & Village	S.F. No.	Extent (in hect)	Remarks
1.	Thiru. K. Kothandam S/o. Kuppan, No.5, Alamelu Nagar, Old Perungalathur,	Rough Stone and Gravel	Walajabad Tk, Palayaseevaram A Village	245/1,2,3,4,5,7,9 ,10,11,15, 246/2,4,5,6,7,8,9 ,10,11,12, 13,	3.85.5	27.02.2014 to 26.02.2018

  
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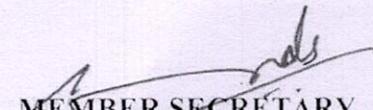
	Chennai - 63			14, 16, 17, 18, 19,20, 21, 24, 26		
2.	Thiru. M. Antony Gomez, S/o. Mariadoss, No. 9/1, M.K. Reddy Street, West Tambaram, Chennai - 45	Rough Stone and Gravel	Walajabad Tk, Palayaseevaram A Village	243/5, 244/1, 2,5,9,10,11	2.85.5	30.05.2008 to 29.05.2013

**DISCUSSION BY SEIAA AND THE REMARKS:**

The subject was placed in the 671<sup>st</sup> Authority meeting held on 07.11.2023. The authority noted that the subject was appraised in the 417<sup>th</sup> SEAC meeting held on 18.10.2023. SEAC has furnished its recommendations for granting Environmental Clearance subject to the conditions stated therein.

After detailed discussions, the Authority taking into account the recommendations of SEAC and also the safety aspects and to ensure sustainable, scientific and systematic mining, decided to grant Environmental Clearance for the quantity of 3,22,735m<sup>3</sup> of rough stone & 46,910m<sup>3</sup> of Gravel up to the depth of 47m BGL and the annual peak production should not exceed 71,300m<sup>3</sup> of Rough stone & 23,784m<sup>3</sup> of Gravel. This is also subject to the conditions imposed by SEAC, normal conditions stipulated by MOEF&CC in addition to the following conditions and the conditions in Annexure 'A' of this minutes.

1. Keeping in view of MoEF&CC notification S.O.1533(E) dated.14.09.2006 and S.O. 1807(E) dated 12.04.2022, this Environmental Clearance is valid as per the approved mine plan period.
2. The EC granted is subject to review by District Collector, Mines Dept. and TNPCB on completion of every 5 years and also during the mine plan period, till the project life so asto review the EC conditions and to ensure that they have all been adhered to and implemented.
3. The project proponent shall submit a Certified Compliance Report obtained from IRO of MoEF&CC to the monitoring, regulatory and other concerned authorities including SEIAA, while seeking a renewal of the mining plan to cover the project life.

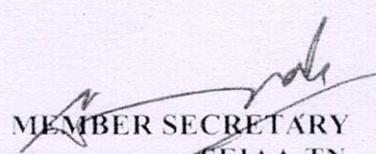
  
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4. The progressive and final mine closure plan including the green belt implementation and environmental norms should be strictly followed as per the EMP and as per the amount committed and approved in EC for EMP.
5. As per the OM vide F. No. IA3-22/1/2022-IA-III [E- 172624] Dated: 14.06.2022, the Project Proponents are directed to submit the six-monthly compliance on the environmental conditions prescribed in the prior environmental clearance letter(s) through newly developed compliance module in the PARIVESH Portal from the respective login.
6. The amount allocated for EMP should be kept in a separate account and both the capital and recurring expenditures should be done year wise for the works identified, approved and as committed. The work & expenditure made under EMP should be elaborated in the bi-annual compliance report submitted and also should be brought to the notice of concerned authorities during inspections.

Annexure 'A'

a) EC Compliance

1. The Environmental Clearance is accorded based on the assurance from the project proponent that there will be full and effective implementation of all the undertakings given in the Application Form, Pre-feasibility Report, mitigation measures as assured in the Environmental Impact Assessment/ Environment Management Plan and the mining features including Progressive Mine Closure Plan as submitted with the application.
2. All the conditions as presented by the proponent in the PPT during SEAC appraisal should be addressed in Full.
3. The proponent shall submit Compliance Reports on the status of compliance of the stipulated EC conditions including results of monitored data. It shall be sent to the respective Regional Office of Ministry of Environment, Forests and Climate Change, Govt. of India and also to the Office of State Environment Impact Assessment Authority (SEIAA).
4. Concealing the factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

  
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**b) Applicable Regulatory Frameworks**

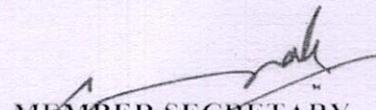
5. The project proponent shall strictly adhere to the provisions of Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006, Wildlife Protection Act, 1972, Forest Conservation Act, 1980, Biodiversity Conservation Act, 2016, the Biological Diversity Act, 2002, Biological diversity Rules, 2004 & TN Forest Act, 1882 and Rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter

**c) Safe mining Practices**

6. The AD/DD, Dept. of Geology & Mining shall ensure operation of the proposed quarry after the submission slope stability study conducted through the reputed research & Academic Institutions such as NIRM, IITs, NITS Anna University, and any CSIR Laboratories etc.
7. The AD/DD, Dept. of Geology & Mining & Director General of Mine safety shall ensure strict compliance and implementation of bench wise recommendations/action plans as recommended in the scientific slope stability study of the reputed research & Academic Institutions as a safety precautionary measure to avoid untoward accidents during mining operation.
8. A minimum buffer distance specified as per existing rules and statutory orders shall be maintained from the boundary of the quarry to the nearest dwelling unit or other structures, and from forest boundaries or any other ecologically sensitive and archeologically important areas or the specific distance specified by SEIAA in EC as per the recommendations of SEAC depending on specific local conditions.

**d) Water Environment – Protection and mitigation measures**

9. The proponent shall ensure that the activity does not disturb the water bodies and natural flow of surface and groundwater, nor cause any pollution, to water sources in the area.
10. The proponent shall ensure that the activities do not impact the water bodies/wells in the neighboring open wells and bore wells. The proponent shall ensure that the activities do not in any way affect the water quantity and quality in the open wells and bore wells in

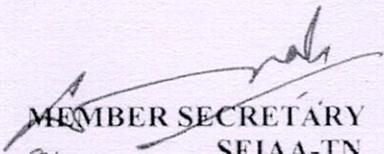
  
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the vicinity or impact the water table and levels. The proponent shall ensure that the activities do not disturb the river flow, nor affect the Odai, Water bodies, Dams in the vicinity.

11. Water level in the nearest dug well in the downstream side of the quarry should be monitored regularly and included in the Compliance Report.
12. Quality of water discharged from the quarry should be monitored regularly as per the norms of State Pollution Control Board and included in the Compliance Report.
13. Rain Water Harvesting facility should be installed as per the prevailing provisions of TNMBR/TNCDBR, unless otherwise specified. Maximum possible solar energy generation and utilization shall be ensured as an essential part of the project.
14. Regular monitoring of flow rates and water quality upstream and downstream of the springs and perennial nallahs flowing in and around the mine lease area shall be carried out and reported in the compliance reports to SEIAA.
15. Regular monitoring of ground water level and water quality shall be carried out around the mine area during mining operation. At any stage, if it is observed that ground water table is getting depleted due to the mining activity; necessary corrective measures shall be carried out.
16. Garland drains and silt traps are to be provided in the slopes around the core area to channelize storm water. De-silting of Garland canal and silt traps have to be attended on a daily basis. A labour has to be specifically assigned for the purpose. The proponent shall ensure the quality of the discharging storm water as per the General Effluent Discharge Standards of CPCB.

e) **Air Environment – Protection and mitigation measures**

17. The activity should not result in CO<sub>2</sub> release and temperature rise and add to micro climate alternations.
18. The proponent shall ensure that the activities undertaken do not result in carbon emission, and temperature rise, in the area.
19. The proponent shall ensure that Monitoring is carried out with reference to the quantum of particulate matter during excavation; blasting; material transport and also from cutting waste dumps and haul roads.

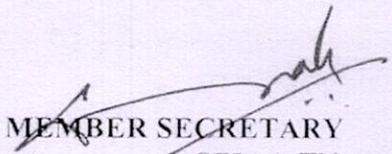
  
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f) Soil Environment – Protection and mitigation measures

20. The proponent shall ensure that the operations do not result in loss of soil biological properties and nutrients.
21. The proponent shall ensure that activity does not deplete the indigenous soil seed bank and disturb the mycorrhizal fungi, soil organism, soil community nor result in eutrophication of soil and water.
22. The activities should not disturb the soil properties and seed and plant growth. Soil amendments as required to be carried out, to improve soil health.
23. Bio remediation using microorganisms should be carried out to restore the soil environment to enable carbon sequestration.
24. The proponent shall ensure that the mine restoration is done using mycorrhizal VAM, vermin-composting, Biofertilizers to ensure soil health and biodiversity conservation.
25. The proponent shall ensure that the topsoil is protected and used in planting activities in the area.
26. The proponent shall ensure that topsoil to be utilized for site restoration and Green belt alone within the proposed area.
27. The top soil shall be temporarily stored at earmarked place (s) and used for land reclamation and plantation. The over burden (OB) generated during the mining operations shall be stacked at earmarked dump site(s) only. The OB dumps should be scientifically vegetated with suitable native species to prevent erosion and surface run off. At critical points, use of geotextile shall be undertaken for stabilization of the dump. Protective wall or gabions should be made around the dump to prevent erosion / flow of sediments during rains. The entire excavated area shall be backfilled.
28. Activities should not result in invasion of site by exotic and alien plant and animal species and disturb the native biodiversity and soil micro flora and fauna.

g) Noise Environment – Protection and mitigation measures

29. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
30. The sound at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Hence, the PP shall ensure that the biological clock of the villages are not disturbed because of the mining activity.

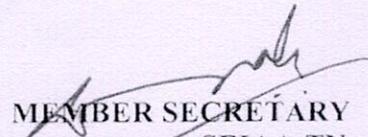
  
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h) Biodiversity - Protection and mitigation measures

31. The proponent should ensure that there is no disturbance to the agriculture plantations, social forestry plantations, waste lands, forests, sanctuary or national parks. There should be no impact on the land, water, soil and biological environment and other natural resources due to the mining activities.
32. No trees in the area should be removed and all the trees numbered and protected. In case trees fall within the proposed quarry site the trees may be transplanted in the Greenbelt zone. The proponent shall ensure that the activities in no way result in disturbance to forest and trees in vicinity. The proponent shall ensure that the activity does not disturb the movement of grazing animals and free ranging wildlife. The proponent shall ensure that the activity does not disturb the biodiversity, the flora & fauna in the ecosystem. The proponent shall ensure that the activity does not result in invasion by invasive alien species. The proponent shall ensure that the activities do not disturb the resident and migratory birds. The proponent shall ensure that the activities do not disturb the vegetation and wildlife in the adjoining reserve forests and areas around.
33. The proponent shall ensure that the activities do not disturb the agro biodiversity and agro farms. Actions to be taken to promote agroforestry, mixed plants to support biodiversity conservation in the mine restoration effort.
34. The proponent shall ensure that all mitigation measures listed in the EIA/EMP are taken to protect the biodiversity and natural resources in the area.
35. The proponent shall ensure that the activities do not impact green lands/grazing fields of all types surrounding the mine lease area which are food source for the grazing cattle.

i) Climate Change

36. The project activity should not in any way impact the climate and lead to a rise in temperature.
37. There should be least disturbance to landscape resulting in land use change, contamination and alteration of soil profiles leading to Climate Change.
38. Intensive mining activity should not add to temperature rise and global warming.
39. Operations should not result in GHG releases and extra power consumption leading to Climate Change.
40. Mining through operational efficiency, better electrification, energy use, solar usage, use of renewable energy should try to decarbonize the operations.

  
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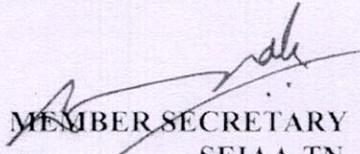
41. Mining Operation should not result in droughts, floods and water stress, and shortages, affecting water security both on site and in the vicinity.
42. Mining should not result in water loss from evaporation, leaks and wastage and should support to improve the ground water.
43. Mining activity should be flood proof with designs and the drainage, pumping techniques shall ensure climate-proofing and socio-economic wellbeing in the area and vicinity.

j) **Reserve Forests & Protected Areas**

44. The activities should provide nature based support and solutions for forest protection and wildlife conservation.
45. The project activities should not result in forest fires, encroachments or create forest fragmentation and disruption of forest corridors.
46. There should be no disturbance to the freshwater flow from the forest impacting the water table and wetlands.
47. The project proponent should support all activities of the forest department in creating awareness to local communities on forest conservation.
48. The project activities should not alter the geodiversity and geological heritage of the area.
49. The activities should not result in temperature rise due to increased fossil fuels usage disrupting the behaviour of wildlife and flora.
50. The activities should support and recognise the rights and roles of indigenous people and local communities and also support sustainable development.
51. The project activities should support the use of renewables for carbon capture and carbon storage in the project site and forest surrounds.
52. The project activities should not result in changes in forest structure, habitats and genetic diversity within forests.

k) **Green Belt Development**

53. The proponent shall ensure that in the green belt development more indigenous trees species (Appendix as per the SEAC Minutes) are planted.
54. The proponent shall ensure the area is restored and rehabilitated with native trees as recommended in SEAC Minutes (in Appendix).

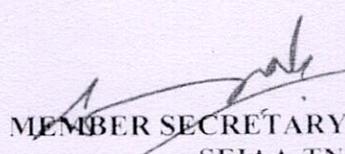
  
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**l) Workers and their protection**

55. The project proponent is responsible for implementing all the provisions of labour laws applicable from time to time to quarrying /Mining operations. The workers on the site should be provided with on-site accommodation or facilities at a suitable boarding place, protective equipment such as ear muffs, helmet, etc.
56. The proponent has to provide insurance protection to the workers in the case of existing mining or provide the affidavit in case of fresh lease before execution of mining lease.
57. The workers shall be employed for working in the mines and the working hours and the wages shall be implemented/enforced as per the Mines Act, 1952.

**m) Transportation**

58. No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a bypass road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.
59. The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt

  
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conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

n) Storage of wastes

60. The project proponent shall store/dump the waste generated within the earmarked area of the project site for mine closure as per the approved mining plan.

o) CER/EMP

61. The CER should be fully Implemented and fact reflected in the Half-yearly compliance report.

62. The EMP shall also be implemented in consultation with local self-government institutions & Govt. departments.

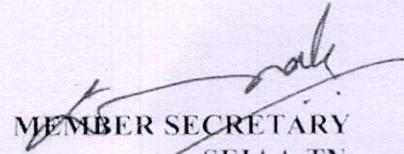
63. The follow-up action on the implementation of CER Shall be included in the compliance report.

p) Directions for Reclamation of mine sites

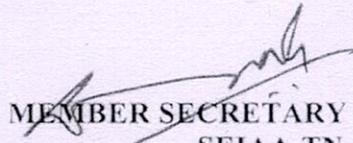
64. The mining closure plan should strictly adhere to appropriate soil rehabilitation measures to ensure ecological stability of the area. Reclamation/Restoration of the mine site should ensure that the Geotechnical, physical, chemical properties are sustainable that the soil structure composition is buildup, during the process of restoration.

65. The proponent shall ensure that the mine closure plan is followed as per the mining plan and the mine restoration should be done with native species, and site restored to near original status. The proponent shall ensure that the area is ecologically restored to conserve the ecosystems and ensure flow of goods and services.

66. A crucial factor for success of reclamation site is to select sustainable species to enable develop a self-sustaining eco system. Species selected should easily establish, grow rapidly, and possess good crown and preferably be native species. Species to be planted in the boundary of project site should be un palatable for cattle's/ goats and should have proven capacity to add leaf-litter to soil and decompose. The species planted should be adaptable to the site conditions. Should be preferably pioneer species, deciduous in nature to allow maximum leaf-litter, have deep root system, fix atmospheric nitrogen and improve soil productivity. Species selected should have the ability to tolerate altered pit and toxicity of and site. They should be capable of meeting requirement of local people in regard to fuel fodder and should be able to attract bird, bees and butterflies. The species should be planted in mixed association.

  
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67. For mining area reclamation plot culture experiments to be done to identify/ determine suitable species for the site.
68. Top soil with a mix of beneficial microbes (Bacteria/Fungi) to be used for reclamation of mine spoils. AM Fungi (Arbuscularmycorrhizal fungi), plant growth promoting Rhizo Bacteria and nitrogen fixing bacteria to be utilized.
69. Soil and moisture conservation and water harvesting structures to be used where ever possible for early amelioration and restoration of site.
70. Top soil is most important for successful rehabilitation of mined sites. Topsoil contains majority of seeds and plant propagation, soil microorganism, Organic matter and plant nutrients. Wherever possible the topsoil should be immediately used in the area of the for land form reconstruction, to pre mining conditions.
71. Over burdens may be analyzed and tested for soil characteristics and used in the site for revegetation. Wherever possible seeds, rhizome, bulbs, etc of pioneering spices should be collected, preserved and used in restoring the site.
72. Native grasses seeds may be used as colonizers and soil binders, to prevent erosion and allow diverse self- sustaining plant communities to establish. Grasses may offer superior tolerance to drought, and climatic stresses.
73. Reclamation involves planned topographical reconstruction of site. Care to be taken to minimize erosion and runoff. Topsoils should have necessary physical, chemicals, ecological, properties and therefore should be stored with precautions and utilized for reclamation process. Stocked topsoil should be stabilized using grasses to protect from wind. Seeds of various indigenous and local species may be broad casted after topsoil and treated overburden are spread.
74. Alkaline soils, acidic soils, Saline soils should be suitably treated/amended using green manure, mulches, farmyard manure to increase organic carbon. The efforts should be taken to landscape and use the land post mining. The EMP and mine closure plan should provide adequate budget for re-establishing the site to pre-mining conditions. Effective steps should be taken for utilization of over burden. Mine waste to be used for backfilling, reclamation, restoration, and rehabilitation of the terrain without affecting the drainage and water regimes. The rate of rehabilitation should be similar to rate of mining. The land disturbed should be reshaped for long term use. Mining should be as

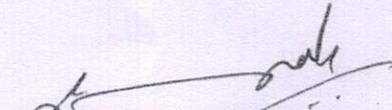
  
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far as possible be eco-friendly. Integration of rehabilitation strategies with mining plan will enable speedy restoration.

75. Efforts should be taken to aesthetically improve the mine site. Generally, there are two approaches to restoration i.e., Ecological approach which allows tolerant species to establish following the succession process allowing pioneer species to establish. The other approach i.e., plantation approach is with selected native species are planted. A blend of both methods may be used to restore the site by adding soil humus and mycorrhiza.
76. Action taken for restoration of the site should be specifically mentioned in the EC compliances.

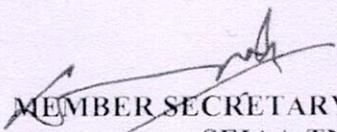
**CONDITIONS IMPOSED BY SEAC:**

- 1) The prior Environmental Clearance granted for this mining project shall be valid for the project life including production value as laid down in the mining plan approved and renewed by competent authority, from time to time, subject to a **maximum of thirty years, whichever is earlier, vide MoEF&CC Notification S.O, 1807(E) dated 12.04.2022.**
- 2) **Since the structures are situated within a radial distance of 500 m,** the PP shall carry out the scientific studies **within a period of six months** from the commencement of quarrying operations, to design the controlled blast parameters for reducing the blast-induced ground/air- vibrations and eliminating the fly rock from the blasting operations carried out in the proposed quarry, by involving anyone of these reputed Research and Academic Institution such as CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, IIT-Madras, NIT-Dept of Mining Engg, Surathkal, and Anna University Chennai-CEG Campus. A copy of such scientific study report shall be submitted to the SEIAA, MoEF, TNPCB, AD/Mines-DGM and DMS, Chennai as a part of Environmental Compliance without any deviation.
- 3) The PP shall furnish a Standard Operating Procedures (SoP) for carrying out the blasting operations in securing the safety of the persons living within a radial distance of 500 m (danger zone) to the concerned AD (Mines) at the time of lease execution.
- 4) The PP shall not employ any external agency for carrying out the blasting operation and he shall also install the temporary magazines approved by the concerned

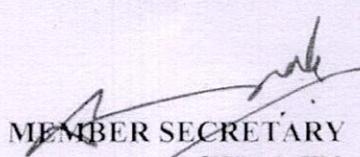
  
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licensing authority before the execution of the lease, for storing the authorized explosives & detonators separately in accordance with the Explosive Rules, 2008.

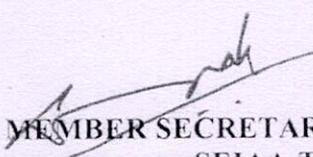
- 5) For the safety of the persons employed in the quarry, the PP shall carry out the scientific studies to assess the slope stability of the working benches and existing quarry walls in a hilly terrain within a period of six months from the commencement of mining operations for evaluating the slope stabilization & protective measures at the ultimate pit limits, by involving any one of the reputed Research and Academic Institutions - CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, Division of Geotechnical Engineering-IIT-Madras, NIT-Dept of Mining Engg, Surathkal, and Anna University Chennai-CEG Campus. A copy of such scientific study report shall be submitted to the SEIAA, MoEF, TNPCB, AD/Mines-DGM and DMS, Chennai as a part of Environmental Compliance without any deviation.
- 6) As accepted by the Project Proponent the CER cost of Rs. 5 Lakhs and the amount shall be spent for the activities as committed towards Panchayat Union Primary School, Sankarapuram, Palayaseevaaram, Walajah Union, Kancheepuram before obtaining CTO from TNPCB.
- 7) The PP shall inform send the 'Notice of Opening' of the quarry to the Director of Mines Safety, Chennai Region before obtaining the CTO from the TNPCB.
- 8) The Project Proponent shall abide by the annual production scheduled specified in the approved mining plan and if any deviation is observed, it will render the Project Proponent liable for legal action in accordance with Environment and Mining Laws.
- 9) The proponent shall appoint the statutory competent persons relevant to the proposed quarry size as per the provisions of Mines Act 1952 and Metalliferous Mines Regulations, 1961, as amended from time to time.
- 10) Within a period one month from the execution of lease deed, the PP shall ensure that the persons deployed in the quarry including all the contractual employees/truck drivers shall undergo initial/periodical training in the DGMS approved GVTC situated in Trichy / Salem / Hosur.
- 11) The PP shall construct a garland drain of size, gradient and length around the proposed quarry incorporating garland canal, silt traps, siltation pond and outflow channel connecting to a natural drain should be provided prior to the commencement

  
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- of mining. Garland drain, silt-traps, siltation ponds and outflow channel should be de-silted periodically and geo-tagged photographs of the process should be included in the HYCR.
- 12) Monitoring of drainage water should be carried out at different seasons by an NABL accredited lab and clear water should only be discharged into the natural stream. Geo-tagged photographs of the drainage and sampling site should be submitted along with HYCR.
  - 13) The proponent shall install the 'S3 (or) G2' type of fencing all around the boundary of the proposed working quarry with gates for entry/exit before the commencement of the operation as recommended in the DGMS Circular, 11/1959 and shall furnish the photographs showing the same before obtaining the CTO from TNPCB.
  - 14) The Proponent shall submit a conceptual 'Slope Stability Action Plan' incorporating the benches & accessible haul road approved by the concerned AD (Mines) for the proposed quarry to the DEE/TNPCB at the time of obtaining the CTO.
  - 15) The PP shall ensure that the persons employed in the quarry whether permanent, temporary or contractual are undergoing the initial/periodical medical examination in the DGMS approved OHS Clinics/Hospitals as per the DGMS Circular No. 01 of 2011 before they are engaged in mining activities.
  - 16) The PP shall ensure that the persons employed in the quarry whether permanent, temporary or contractual are provided with adequate PPEs before engaged in mining operations.
  - 17) The PP shall meticulously carry out the mitigation measures as spelt out in the approved EMP.
  - 18) Proper barriers to reduce noise level and dust pollution should be established by providing greenbelt along the boundary of the quarrying site and suitable working methodology should be adopted by considering the wind direction.
  - 19) The Project Proponent shall ensure that the funds earmarked for environmental protection measures are kept in a separate bank account and should not be diverted for other purposes. Year-wise expenditure should be included in the HYCR.
  - 20) The Project Proponent shall send a copy of the EC to the concerned Panchayat/local body.

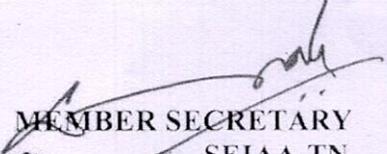
  
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- 21) Perennial maintenance of haulage road/village / Panchayat Road shall be done by the project proponent as required, in coordination with the concerned Govt. Authority.
- 22) Perennial sprinkling arrangements shall be in place on the haulage road for fugitive dust suppression. Fugitive emission measurements should be carried out during the mining operation at regular intervals and submit the consolidated report to TNPCB once in six months.
- 23) The Proponent shall ensure that the noise level is monitored during mining operation at the project site for all the machineries deployed and adequate noise level reduction measures are undertaken accordingly. The report on the periodic monitoring shall be included in the HYCR.
- 24) Proper barriers to reduce noise level and dust pollution should be established by providing greenbelt along the boundary of the quarrying site and suitable working methodology to be adopted by considering the wind direction.
- 25) The purpose of green belt around the project is to capture the fugitive emissions, carbon sequestration and to attenuate the noise generated, in addition to improving the aesthetics. A wide range of indigenous plant species should be planted as given in the appendix. The plant species with dense/moderate canopy of native origin should be chosen. Species of small/medium/tall trees alternating with shrubs should be planted in a mixed manner.
- 26) Taller/one year old saplings raised in appropriate size of bags (preferably eco-friendly bags) should be planted in proper spacing as per the advice of local forest authorities/botanist/horticulturist with regard to site specific choices. The proponent shall earmark the greenbelt area with GPS coordinates all along the boundary of the project site with at least 3 meters wide and in between blocks in an organized manner.
- 27) **Noise and Vibration Related:** (i) Appropriate measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. should be provided with ear plugs/muffs, (ii) Noise levels should be monitored regularly (on weekly basis) near the major sources of noise generation within the core zone.
- 28) The PP shall carry out maximum of only one round of controlled blast per day, restricted to the maximum of 30 to 40 number of holes per round with maintaining

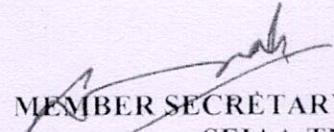
  
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maximum charge per delay in such a manner that the blast-induced ground vibration level (Peak Particle Velocity) measured in the houses/structures located at a distance of 500 m shall not exceed 2.0 mm/s and no fly rock shall travel beyond 20 m from the site of blasting.

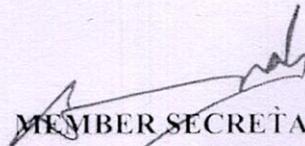
- 29) The PP shall also ensure that the blasting operations are not carried out on a 'day after day' basis and a minimum 24 hours break should be observed between blasting days to reduce the environmental impacts effectively.
- 30) If 'Deep-hole large diameter drilling and blasting' is required, then the PP shall obtain special permission from DGMS.
- 31) The PP shall ensure that the blasting operations shall be carried out during a prescribed time interval with a prior notice to the habitations situated around the proposed quarry after having posted the sentries/guards adequately to confirm the non-exposure of public within the danger zone of 500 m from the boundary of the quarry. The PP shall use the jack hammer drill machine fitted with the dust extractor for the drilling operations such that the fugitive dust is controlled effectively at the source.
- 32) The PP shall ensure that the blasting operations are carried out by the blaster/Mine Mate/Mine Foreman employed by him in accordance with the provisions of MMR 1961 and it shall not be carried out by the persons other than the above statutory personnel.
- 33) The proponent shall undertake in a phased manner restoration, reclamation and rehabilitation of lands affected by the quarrying operations and shall complete this work before the conclusion of such operations as per the Environmental Management Plan & the approved Mine Closure Plan.
- 34) Ground water quality monitoring should be conducted once in every six months and the report should be submitted to TNPCB.
- 35) The operation of the quarry should not affect the agricultural activities & water bodies near the project site and a 50 m safety distance from water body should be maintained without carrying any activity. The proponent shall take appropriate measures for "Silt Management" and prepare a SOP for periodical de-siltation indicating the possible silt content and size in case of any agricultural land exists around the quarry.

  
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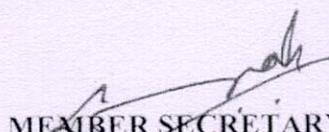
- 36) The proponent shall provide sedimentation tank / settling tank with adequate capacity for runoff management.
- 37) The proponent shall ensure that the transportation of the quarried granite stones shall not cause any hindrance to the Village people/Existing Village Road and shall take adequate safety precautionary measures while the vehicles are passing through the schools / hospital. The Project Proponent shall ensure that the road may not be damaged due to transportation of the quarried granite stones; and transport of granite stones will be as per IRC Guidelines with respect to complying with traffic congestion and density.
- 38) To ensure safety measures along the boundary of the quarry site, security guards are to be posted during the entire period of the mining operation.
- 39) The Project Proponent shall comply with the provisions of the Mines Act, 1952, MMR 1961 and Mines Rules 1955 for ensuring safety, health and welfare of the people working in the mines and the surrounding habitants.
- 40) The project proponent shall ensure that the provisions of the MMDR Act, 1957 & the MCDR 2017 and Tamilnadu Minor Mineral Concession Rules 1959 are complied by carrying out the quarrying operations in a skillful, scientific and systematic manner keeping in view proper safety of the labour, structure and the public and public works located in that vicinity of the quarrying area and in a manner to preserve the environment and ecology of the area.
- 41) The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be informed to the District AD/DD (Geology and Mining) District Environmental Engineer (TNPCB) and the Director of Mines Safety (DMS), Chennai Region by the proponent without fail.
- 42) The Project Proponent shall abide by the annual production scheduled specified in the approved mining plan and if any deviation is observed, it will render the Project Proponent liable for legal action in accordance with Environment and Mining Laws.
- 43) All the conditions imposed by the Assistant/Deputy Director, Geology & Mining, concerned District in the mining plan approval letter and the Precise area communication letter issued by concerned District Collector should be strictly followed.

  
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- 44) That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the project proponent.
- 45) As per the directions contained in the OM F.No.22-34/2018-IA.III dated 16th January 2020 issued by MoEFCC, the Project Proponent shall, undertake re-grassing the mining area and any other area which may have been disturbed due to his mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. The compliance of this direction shall be included in the Half Yearly Compliance Report which will be monitored by SEAC at regular intervals.
- 46) The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
- 47) As per the MoEF&CC Office Memorandum F.No. 22-65/2017-IA.III dated: 30.09.2020 and 20.10.2020 the proponent shall adhere to the EMP as committed.
- 48) If the R.F is located very close to the proposed quarry site, the PP shall develop Green Belt (Thick Tree plantation in two to three rows) along the boundary of the mine lease area before obtaining the CTO from the TNPCB.
- 49) The proponent shall construct and maintain proper fencing all around the boundary of the proposed working quarry adjacent to the direction of the location of the Reserved Forest before the commencement of the operation and shall furnish the photographs showing the same before obtaining the CTO from TNPCB.
- 50) The PP shall take steps so that the overburden, waste rock, rejects and fines generated during the mining operations shall be stored in separate dumps positioned in opposite direction to the location of the reserved forest.
- 51) The PP shall ensure that such waste/reject dumps shall be properly secured to prevent escape of material there from in harmful quantities which may cause degradation of environment and to prevent causation of floods.
- 52) The PP shall select the site for dumps on impervious ground to ensure minimum leaching effects due to precipitations.

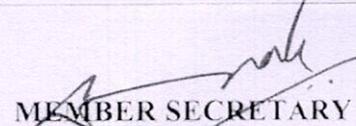
  
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- 53) The PP shall take necessary steps that wherever possible, the waste rock, overburden etc. shall be back-filled into the mine excavations with a view to restoring the land to its original use as far as possible.
- 54) Wherever back-filling of waste rock in the area excavated during mining operations is not feasible, the PP shall take adequate steps in discussion with the concerned DFO to suitably terrace the waste dumps ensuring the stability through vegetation to consolidate the green belt development in the areas adjacent to the reserved forest location.
- 55) The PP shall carry out the scientific investigations in order to keep the ground and noise vibrations caused by blasting operations and movement of HEMM such as Excavators, Trucks within safe limit.
- 56) The PP shall not perform secondary breakage involving the drilling & blasting in the quarrying operations and it can be replaced with non-conventional methods such as noise-controlled rock breakers, usage of non-explosive expansive materials/chemicals, Hydraulic Splitting based on the suitable scientific studies carried out by any reputed scientific and academic institutions.
- 57) The PP shall take adequate steps to control the air pollution due to fines, dust, smoke or gaseous emissions during the quarrying operations within 'Permissible Limits' specified under the environmental laws.
- 58) The Quarrying and Mining activities shall be restricted in the Eco-sensitive Zone of 60 m from the boundary of the Reserved area and hence the PP shall not even indulge in constructing the haul roads in these areas.
- 59) No development on existing steep hill slopes or slopes with a high degree of erosion shall be permitted. Hence, the PP shall not carry out the quarrying on steep hill slopes with a gradient of  $20^{\circ}$  or more or areas with a high degree of erosion on forestland.
- 60) The PP shall give an affidavit at the time of lease execution that there will be no felling of trees (or) any encroachment will not be made on these Reserved Forest lands and also within the Eco-sensitive Zone of 60 m without the prior permission of the State Government in case of reserve forest land as per the procedures laid down by the State Government.
- 61) The PP shall not use plastic carry bags within the quarry area.

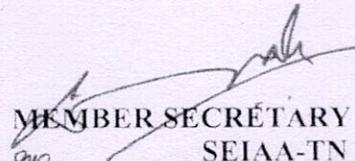
  
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- 62) The PP shall ensure that all the haul roads within the quarry lease shall be provided with adequate number of road side drains and these drains shall be kept free from blockage for runoff disposals. This run off from the road side drainage shall relate to the natural drainage system in the area.
- 63) The PP shall adhere to the provisions of the MoEF had issued Notification No. S.O. 1545 dated 25th June 2009 regulating certain activities in the eco-sensitive zone to conserve and protect the reserved forest area from ecological and environmental point of view.

SPECIAL MITIGATION MEASURES FOR THE QUARRIES LOCATED IN CLOSE PROXIMITY TO THE WINDMILLS		
Sl. No	Existing (or) Virgin Quarry	
	Wind Mills located at a distance of 150 m to 300 m	Wind Mills located beyond 300 m Up to 500 m
1.	Appointment of I/II Class Mines Manager Certificate of Competency under MMR 1961.	Appointment of I/II Class Mines Manager Certificate of Competency under MMR 1961.
2.	Special precautions are to be taken during blasting within danger zone such as posting guards, etc.	Blast design parameters should be mentioned in mining plan/scheme. and may be reviewed by a competent mining engineer.
3.	Blast design parameters should be mentioned in mining plan/scheme.	MCPD and total charge should be fixed such that it should not exceed 1.3 kg and 26.50 kg respectively.
4.	The recommendations of scientific organisation need to be incorporated in the mining plan/scheme before its approval.	Fresh scientific study may be conducted if mine management wants to increase the MCPD and total explosive charge above the quantity of 1.30 kg and 26.50 kg respectively. Continuous monitoring using seismograph should also be done in such cases by the mine management.
5.	Engagement of blasting in-charge having Diploma/Degree in mining engineering for day-to-day blasting.	Engagement of blasting in-charge having Diploma/Degree in mining engineering for day-to-day blasting.
6.	Training of the blasting crew on	Training of the blasting crew on controlled

  
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SEIAA-TN

	controlled blasting practices before engaged in operation.	blasting practices before engaged in operation.
7.	Submission of monthly report on blast design pattern and detailed explosive consumption as well as volume of rock excavation to a statutory body viz. DGMS, DMG, PESO or SPCB.	Submission of monthly report on blast design pattern and detailed explosive consumption as well as volume of rock excavation to a statutory body viz. DGMS, DMG, SPCB. Report of recorded ground vibration need to be added in monthly report.
8.	Report of recorded ground vibration need to be added in monthly report which shall be sent to all the statutory body viz. DGMS, DMG, SPCB.	Report of recorded ground vibration need to be added in monthly report which shall be sent to all the statutory body viz. DGMS, DMG, SPCB.
9.	Small diameter emulsion cartridge of 25 mm diameter (125 gm weight per cartridge) shall be used. However, ANFO explosives may also be used as main explosive charge.	Small diameter emulsion cartridge of 25 mm diameter (125 gm weight per cartridge) shall be used. However, ANFO explosives may also be used as main explosive charge.
10.	Electronic (or) Non-electric detonators (Nonel) shall be used in all the blasts for in-hole explosive initiation and surface hole-to-hole firing.	Non-electric detonators (Nonel) shall be used in all the blasts for in-hole explosive initiation and surface hole-to-hole firing.
11.	Max. number of holes in a round: 30.	Max. number of holes in a round: 40 to 60.

  
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Appendix - I  
List of Native Trees Suggested for Planting

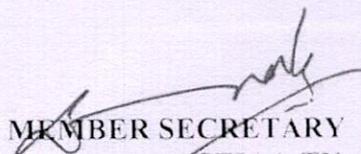
No	Scientific Name	Tamil Name	Tamil Name
1	<i>Aegle marmelos</i>	Vilvam	வில்வம்
2	<i>Adenanthera pavonina</i>	Mayadi	மஞ்சளம், ஆனைக்குன்றிமணி
3	<i>Albizia lebbek</i>	Vaagai	வாகை
4	<i>Albizia amara</i>	Usil	உசில்
5	<i>Bauhinia purpurea</i>	Mantharai	மந்தரை
6	<i>Bauhinia racemosa</i>	Aathu	ஆதத்
7	<i>Bauhinia tomentosa</i>	Iruvathu	இருவாதத்
8	<i>Buchanania axillaris</i>	Kattuma	கட்டுமர்
9	<i>Borassus flabellifer</i>	Panai	பனை
10	<i>Butea monosperma</i>	Murukkamarai	முருக்கமரம்
11	<i>Bobax ceiba</i>	Ilavu, Sevvilavu	இலவு
12	<i>Calophyllum inophyllum</i>	Punnai	புன்னை
13	<i>Cassia fistula</i>	Sarakondrai	சரக்கொன்றை
14	<i>Cassia roxburghii</i>	Sengondrai	செங்கொன்றை
15	<i>Chloroxylon sweetenia</i>	Purasamaram	பரசு மரம்
16	<i>Cochlospermum religiosum</i>	Kongu, Manjallavu	கோங்கு, மஞ்சள இலவு
17	<i>Cordia dichotoma</i>	Naruvuli	நருவளி
18	<i>Creteva adansonii</i>	Mavalingum	மாவலங்கம்
19	<i>Dillenia indica</i>	Uva, Uzha	உவா
20	<i>Dillenia pentagyna</i>	Surulva, Sitruzha	சூர்லா, சித்ருஷா
21	<i>Diospyro sebemum</i>	Karungali	கருங்காளி
22	<i>Diospyro schloroxylon</i>	Vaganai	வாகை
23	<i>Ficus amplissima</i>	Kallitchi	கல் இச்சி
24	<i>Hibiscus tiliaceou</i>	Aatrupoovarasu	ஆறுநுப்புரசு
25	<i>Hardwickia binata</i>	Aacha	ஆச்சா
26	<i>Holoptelia integrifolia</i>	Aayil	ஆய மரம், ஆயில்
27	<i>Lansea coremandelica</i>	Odhum	ஓதம்
28	<i>Lagerstroemia speciosa</i>	Poo Marudhu	பூ மருது
29	<i>Lepisanthus tetraphylla</i>	Neikottaimaram	நெய் கோட்டை மரம்
30	<i>Limonia acidissima</i>	Vila maram	வில்லா மரம்
31	<i>Litsea glutinos</i>	Pisinpattai	பிசம்பா பிசம்பா
32	<i>Madhuca longifolia</i>	Illuppai	இலுப்பை
33	<i>Mamillaria hexandra</i>	UlakkaiPaalai	உலக்கை பாலை
34	<i>Mimusops elengi</i>	Magizhamaram	மகிழ்மரம்
35	<i>Mitragyna parvifolia</i>	Kadambru	கடம்பு
36	<i>Morinda pubescens</i>	Nuna	நுனா
37	<i>Morinda citrifolia</i>	Vellai Nuna	வெள்ளை நுனா
38	<i>Phoenix sylvestre</i>	Eachai	ஏச்சுமரம்
39	<i>Pongamia pinnat</i>	Pungam	பங்கம்

40	<i>Premna mollissima</i>	Munnai	முன்னை
41	<i>Premna serratifolia</i>	Narununnai	நறு முன்னை
42	<i>Premna tomentosa</i>	Malapoovarasu	மலை புவரசு
43	<i>Prosopis cinerea</i>	Vannu maram	வன்னி மரம்
44	<i>Pterocarpus marsupium</i>	Vengai	வேங்கை
45	<i>Pterospermum canescens</i>	Vernangu, Tada	வேண்ணாங்கு
46	<i>Pterospermum xylocarpum</i>	Polavu	புலவு
47	<i>Putranjiva roxburghii</i>	Karpala	கறிபாலா
48	<i>Salvadora persica</i>	Ugaa Maram	உகா மரம்
49	<i>Sapindus emarginatus</i>	Manpungan, Soapukai	மண்புங்கன், சோபுகாய்
50	<i>Saraca asoca</i>	Asoca	அசோகா
51	<i>Strobilus asper</i>	Piray maram	பிராய மரம்
52	<i>Strychnos nuxvomica</i>	Yetti	எட்டி
53	<i>Strychnos potatorum</i>	Therthang Kottai	தேத்தான் கெட்டை
54	<i>Syzygium cumini</i>	Naval	நாவல்
55	<i>Terminalia belleric</i>	Thandri	தாண்டு
56	<i>Terminalia arjuna</i>	Ven marudhu	வேண் மருது
57	<i>Toona ciliata</i>	Sandhana vembu	சந்தன வேம்பு
58	<i>Thespesia populnea</i>	Puvarasu	புவரசு
59	<i>Walsuratrifoliata</i>	valsura	வால்கரா
60	<i>Wrightia tinctoria</i>	Veppalai	வேப்பாலை
61	<i>Pithecellobium dulce</i>	Kodukkapuli	கோடுக்காப்புளி

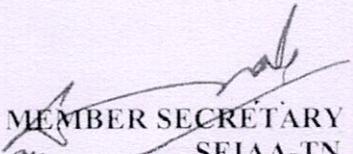
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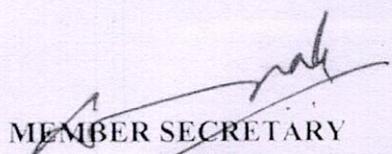
5. A copy of the Environment Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat / Panchayat union/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.
6. Quarry lease area should be demarcated on the ground with wire fencing to show the boundary of the lease area on all sides with red flags on every pillar shall be erected before commencement of quarrying.
7. The proponent shall ensure that First Aid Box is available at site.
8. The excavation activity shall not alter the natural drainage pattern of the area.
9. The excavated pit shall be restored by the project proponent for useful purposes.
10. The proponent shall quarry and remove only in the permitted areas as per the approved Mining Plan details.
11. The quarrying operation shall be restricted between 7AM and 5 PM.
12. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
13. A minimum distance of 50mts. from any civil structure shall be kept from the periphery of any excavation area.
14. Depth of quarrying should be as per approved mining plan.
15. The mined out pits should be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation. The mine closure plan as furnished in the proposal shall be strictly followed with back filling and tree plantation.
16. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
17. Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.
18. Blasting shall be carried out after announcing to the public adequate through public address system to avoid any accident.

  
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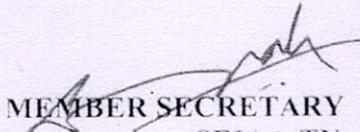
19. A study has to be conducted to assess the optimum blast parameters and blast design to keep the vibration limits less than prescribed levels and only such design and parameters should be implemented while blasting is done. Periodical monitoring of the vibration at specified location to be conducted and records kept for inspection.
20. The Proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF& CC, GoI on 16.11.2009.
21. The following measures are to be implemented to reduce Air Pollution during transportation of mineral
- i. Roads shall be graded to mitigate the dust emission.
  - ii. Water shall be sprinkled at regular interval on the main road and other service roads to suppress dust
22. The following measures are to be implemented to reduce Noise Pollution
- i. Proper and regular maintenance of vehicles and other equipment
  - ii. Limiting time exposure of workers to excessive noise.
  - iii. The workers employed shall be provided with protection equipment and earmuffs etc.
  - iv. Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
  - v. All noise generating machinery the compressor, generator to be enclosed in acoustic enclosure so as to reduce noise in working area.
23. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010, dt: 11.01.2010 issued by the MoEF& CC, GoI to control noise to the prescribed levels.
24. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB. Suitable measures should be taken for rainwater harvesting.
25. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.
26. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
27. The following measures are to be adopted to control erosion of dumps: -
- i. Retention/ toe walls shall be provided at the foot of the dumps.

  
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- ii. Worked out slopes are to be stabilized by planting appropriate shrub/ grass species on the slopes.
28. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous & other wastes (Management, and Trans Boundary Movement) Rules, 2016 and its amendments thereof to the recyclers authorized by TNPCB.
29. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
30. Rain water harvesting to collect and utilize the entire water falling in land area should be provided.
31. Rain water getting accumulated in the quarry floor shall not be discharged directly to the nearby stream or water body. If it is to be let into the nearby water body, it has to be discharged into a silt trap on the surface within the lease area and only the overflow after allowing settling of soil be let into the nearby waterways. The silt trap should be of sufficient dimensions to catch all the silt water being pumped out during one season. The silt trap should be cleaned of all the deposited silt at the end of the season and kept ready for taking care of the silt in the next season.
32. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro-geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, if it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.
33. No tree-felling shall be done in the leased area, except only with the permission from competent Authority.
34. To take up environmental monitoring of the proposed quarry site before, during and after the mining activities including vibration study data, water, air & flora/fauna environment, slurry water generated/disposed and method of disposal, involving a reputed academic Institution.

  
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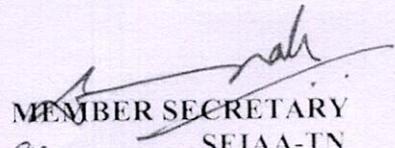
35. It shall be ensured that the total extent of nearby quarries (existing, abandoned and proposed) located within 500-meter radius from the periphery of this quarry is not exceeding 5 hectares within the mining lease period of this application.
36. It shall be ensured that there is no habitation is located within 300-meter radius from the periphery of the quarry site and also ensure that no hindrance will be caused to the people of the habitation located within 300m radius from the periphery of the quarry site.
37. Free Silica test should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF& CC, GOI.
38. Air sampling at intersection point should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF& CC, GOI.
39. Bunds to be provided at the boundary of the project site.
40. The project proponent shall undertake plantation/afforestation work by planting the native species on all side of the lease area at the rate of 400/Ha. Suitable tall tree saplings should be planted on the bunds and other suitable areas in and around the work place.
41. Floor of excavated pit to be levelled and sides to be sloped with gentle slope (Except for granite quarries) in the mine closure phase.
42. The Project Proponent shall ensure a minimum of 2.5% of the annual turnover will be utilized for the CSR Activity
43. The Project Proponent shall provide solar lighting system to the nearby villages.
44. Earthen bunds and barbed wire fencing around the pits with green belt all along the boundary shall be developed and maintained.
45. Safety equipments to be provided to all the employees.
46. Safety distance of 50m has to be provided in case of railway, reservoir, canal/odai
47. The Assistant/Deputy Director, Department of Geology & mining shall ensure that the proponent has engaged the blaster with valid Blasting license/certificate obtained from the competent authority before execution of mining lease.
48. The proponent shall furnish the Baseline data covering the Air, Water, Noise and land environment quality for the proposed quarry site before execution of mining lease.

  
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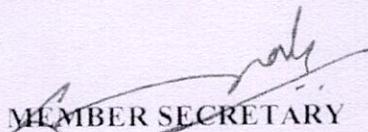
49. The proponent shall erect the pillars in accordance with the Rules for depicting GPS details in the earmarked boundary of the quarry site to monitor electronically before execution of mining.
50. The proponent has to provide insurance protection to the workers in the case of existing mining or provide the affidavit in case of fresh lease before execution of mining lease.
51. The proponent has to display the name board at the quarry site showing the details of Proponent, lease period, extent, etc., with respect to the existing activity before execution of mining.
52. Heavy earth machinery equipments if utilized, after getting approval from the competent authority.
53. The Proponent shall ensure that the project activity including blasting, mining transportation etc should in no way have adverse impact to the other forests, such as reserve forests and social forests, tree plantation and bio diversity, surrounding water bodies etc.
54. The proponent shall provide Green Belt development at the rate of not less than 400 trees/Hectare. The tree saplings shall be not less than 3m height.
55. The fugitive emissions should be monitored during the mining activity and should be reported to TNPCB once in a month and the operation of the quarry should no way impact the agriculture activity & water bodies near the project site.
56. All the commitment made by the project proponent in the proposal shall be strictly followed.
57. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.

**Part B: General Conditions:**

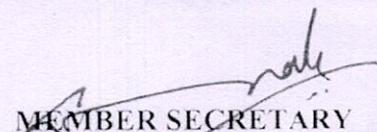
1. EC is given only on the factual records, documents and the commitment furnished in non judicial stamp paper by the proponent.
2. The Proponent shall obtain the Consent from the TNPC Board before commencing the activity.

  
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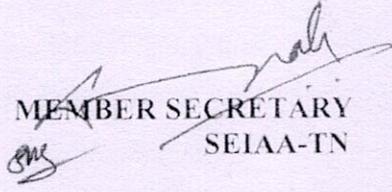
3. No change in mining technology and scope of working should be made without prior approval of the SEIAA, Tamil Nadu.
4. No change in the calendar plan including excavation, quantum of mineral (minor mineral) should be made.
5. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
6. Effective safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to excavation of earth.
7. A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.
8. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
9. Vehicular emissions shall be kept under control and be regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
10. Access and haul roads to the quarrying area should be restored in a mutually agreeable manner where these are considered unnecessary after extraction has been completed.
11. All Personnel shall be provided with protective respiratory devices including safety shoes, masks, gloves etc. Supervisory people should be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
12. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.

  
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13. Workers/labourers shall be provided with facilities for drinking water and sanitation facility for Female and Male separately.
14. The project proponent shall ensure that child labour is not employed in the project as per the sworn affidavit furnished.
15. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Chennai.
16. The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
17. This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance
18. The SEIAA, Tamil Nadu may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.
19. The SEIAA, Tamil Nadu may cancel the Environmental Clearance granted to this project under the provisions of EIA Notification, 2006, at any stage of the validity of this Environmental Clearance, if it is found or if it comes to the knowledge of this SEIAA, TN that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the Environmental Clearance.
20. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
21. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006, Wildlife Protection Act, 1972, Forest

  
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- Conservation Act, 1980. Biodiversity Conservation Act, 2016, the Biological Diversity Act, 2002 and Biological diversity Rules, 2004 and Rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter.
22. Any other conditions stipulated by other Statutory/Government authorities shall be complied.
23. Any appeal against this Environmental Clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
24. The Environmental Clearance is issued based on the documents furnished by the project proponent. In case any documents found to be incorrect/not in order at a later date the Environmental Clearance issued to the project will be deemed to be revoked/ cancelled.

  
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**Copy to:**

1. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi.
2. The Additional Chief Secretary to Government, Environment, Climate Change and Forests Department, Tamil Nadu.
3. The Additional Chief Secretary to Government, Industries, Investment Promotion & Commerce Department, Tamil Nadu.
4. The Additional Principal Chief Conservator of Forests, Regional Office (SZ), 34, HEPC Building, 1<sup>st</sup> & 2<sup>nd</sup> Floor, Cathedral Garden Road, Nungambakkam, Chennai - 34.
5. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 032
6. The Chairman, TNPC Board, 76, Mount Salai, Guindy, Chennai-32.
7. The District Collector, Kancheepuram District.
8. The Commissioner of Geology and Mines, Guindy, Chennai-32.
9. Deputy Director, Department of Geology & Mining, Kancheepuram District.
10. EI Division, Ministry of Environment & Forests, Paryavaran Bhawan, New Delhi.
11. File Copy.

**Signature valid**

Digitally signed by: Thiru. Deepak  
S. Bilgi  
Designation: Member Secretary  
Date and Time: 12/6/2023 6:31:29 PM  
Page 38 of 38



N12°47'26.88"

**Kothandan Lease Aera**

E 79°51'57.6"

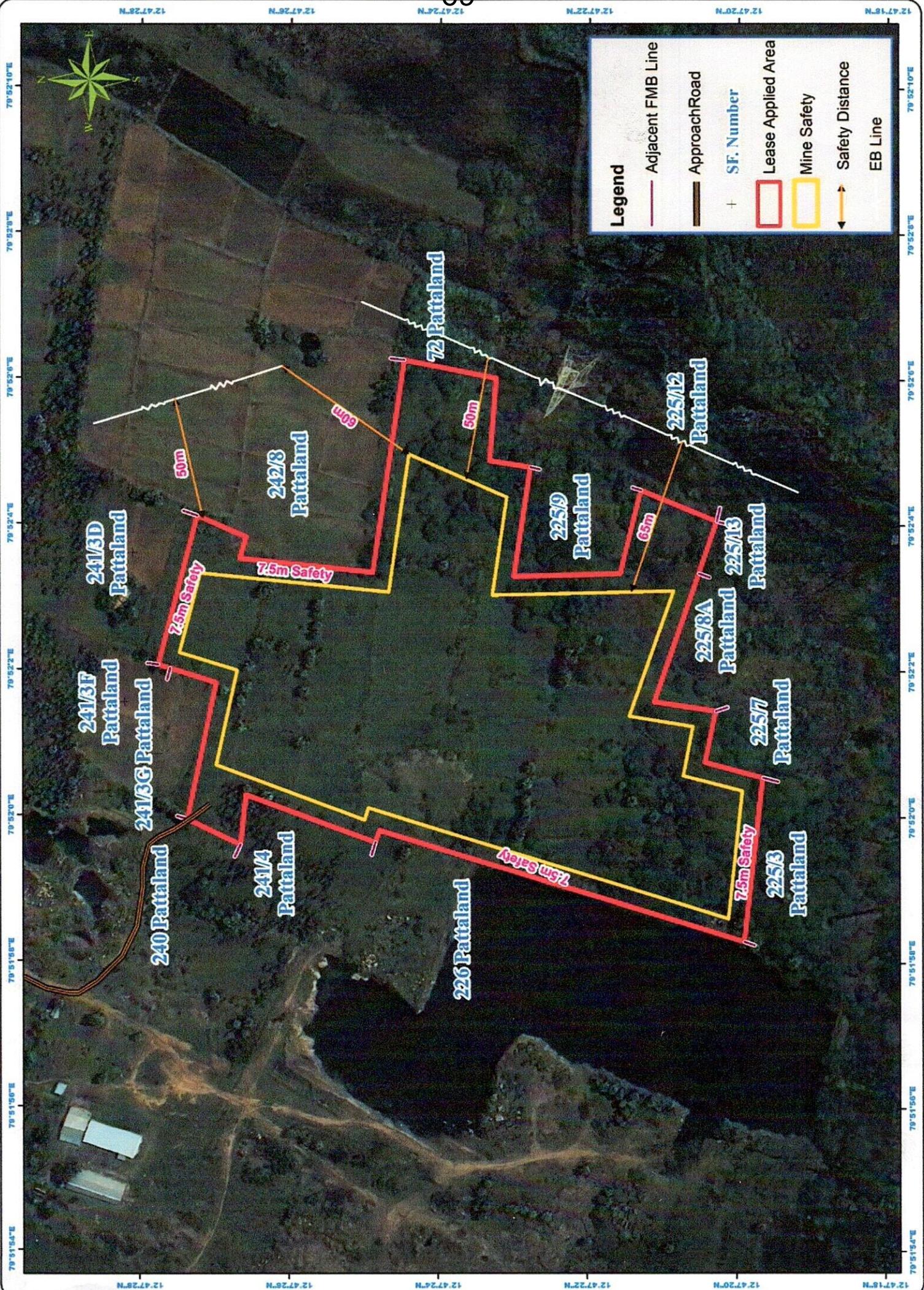
**Suthan Quarry**

Image © 2024 Airbus

Google Earth

Imagery Date: 11/30/2022 12°47'17.58" N 79°52'01.10" E elev 0 m eye alt 706 m

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**BEFORE THE NATIONAL GREEN  
TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Original Application No.192 of  
2023 (SZ)**

**REPLY FILED BY THE 7<sup>th</sup>**

**RESPONDENT**

**COUNSEL FOR 7th RESPONDENT  
M/s. KAMALESH KANNAN (M/s.  
1754/2010),  
S. GAYATHRI DEVI (M/s.  
3419/2021) &  
MD. ARSHADULLAH SHERIFF  
(M/s. No. 4067/2023)  
taurs@gmail.com  
9884422695**